

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

Original Application No. 103/2025/EZ

MAHENDRA PRAKASH SOREN

...Applicant

-Versus-

STATE OF JHARKHAND & ORS.

...Respondents

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AISHWARYA RAJYASHREE

Advocate

Bar Association Room No. 5,

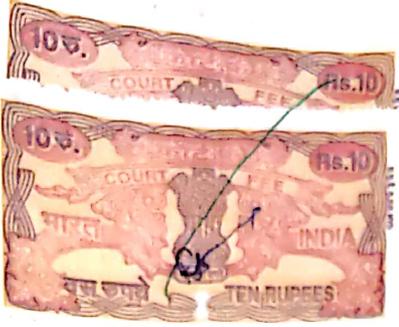
High Court, Calcutta

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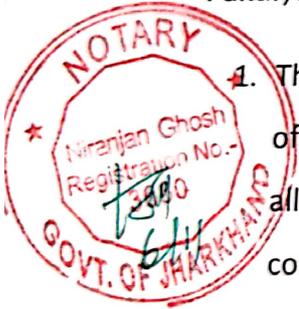
STATE OF JHARKHAND & ORS.

...Respondents

COUNTER AFFIDAVIT FILED BY OF DISTRICT MAGISTRATE, PAKUR, JHARKHAND, (i.e. RESPONDENT NO. 5 HEREIN).

SERIAL NO: 5021
DATE: 06/11/25

I, Jemes Surin, son of Late Samuel Surin, aged about 55 years, by Religion - Christian, by Occupation - Service under Government of Jharkhand in the office of District Magistrate, Pakur, Jharkhand, having its office at **Additional Collector, Pakur, Jharkhand**, do hereby solemnly affirm and state as follows:



1. That, I am the **Additional Collector, Pakur, Jharkhand**, and that I am aware of the facts and records in the instant case and have gone through the allegations and contentions in the Original Application as such I am competent to make and affirm the instant Affidavit. Further, I am duly authorized by the Respondent No. 5 herein (i.e. District Magistrate, Pakur) to make and affirm the instant Affidavit on his behalf.
2. That, I am a law-abiding Citizen of India and very much respect the Constitution and Judicial System of India.
3. That in pursuance and in compliance to the order dated 01.07.2025 of the Hon'ble Tribunal/in the instant Original Application this Report in the form

06/11/25

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of Affidavit is being filed by District Magistrate, Pakur, Jharkhand, Respondent No. 5 herein.

4. That this affidavit is being filed for bringing necessary facts and statements on record for just and proper adjudication of this case.

5. That in compliance to the said order dated 01.07.2025 passed by the Hon'ble Tribunal, the inspecting committee comprising of the following members visited and inspected the site on 20.08.2025:

- i. Shri Jems Surin, Additional Collector, Pakur, Jharkhand representative of District Magistrate, Pakur, Jharkhand,
- ii. Shri Rajesh Kumar, District Mining Officer, representative of District Magistrate, Pakur, Jharkhand,
- iii. Shri Toufic Aslam, Scientist C, Central Pollution Control Board, Regional Directorate, Kolkata,
Shri Amul Kumar Soren, Regional Officer, Jharkhand State Pollution Control Board, Dumka,
- iv. Shri Ravi Kumar, ASO, Jharkhand State Pollution Control Board, Dumka,
- v. Shri Subodh Singh, Mining Inspector, Office of the District Magistrate, Pakur, Jharkhand,
- vi. Shri Naveen Kujur, Mining Inspector, Office of the District Magistrate, Pakur, Jharkhand.

6. That the said inspection committee members carried out the inspection of the site and on basis of the said site inspection, the committee came up to the following observations/Recommendations:

"
Recommendations for Stone Crushers:

06/11/25



1. Stone crushing units should implement comprehensive dust containment and suppression measures, including enclosures, conveyor covers, and water sprinklers and operate them properly in accordance with the Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023.

2. Stone crushing units shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986.

3. Stone crushing units should develop a three-tier plantation along their periphery to mitigate environmental impacts.

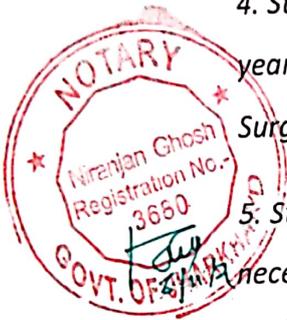
4. Stone crushing units should conduct health survey of workers on a half-yearly basis to monitor and address occupational health risks with Civil Surgeon.

5. Stone crushing units that have carried out deep boring must obtain the necessary permissions, as applicable, from the Central Ground Water Authority (CGWA) for the extraction of groundwater for industrial use and dust suppression activities.

Recommendations for Stone Mines:

1. The mining units must carry out drilling and blasting by following the prescribed methods and safeguards as per guidelines of Directorate General of Mines Safety (DGMS) and after getting necessary permissions.

2. The respective mines shall install water sprinklers along haul roads to reduce dust emissions. The units shall maintain proper records, and ensure the effective use of mine water for sprinkling and other dust control activities.



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3. The units shall ensure environmental restoration through extensive plantations and the implementation of effective dust management systems.

4. Transportation of Stone boulders shall be carried out in Tarpaulin covered vehicles only.

"

A photocopy of the said Inspection Report dated 20.08.2025 is annexed herewith and marked as Annexure - A.

7. That, this Affidavit is filed bonafide and in the interest of justice. It is therefore prayed that Your Lordships, may kindly be pleased to accept the same.

8. That the answering respondent seeks leave to file any further affidavits, if required, as per direction of the Hon'ble Tribunal.

I state that the statements contained in paragraphs Nos. 1 to 4 are true to my knowledge, the statements contained in paragraph Nos. 5 to 6 are true to my information derived from the official records of the case, which I verily believe to be true and the rest is/are my respectful submissions before this Hon'ble Tribunal.

✓ James Surin
06.11.25
Additional Collector
Pakur

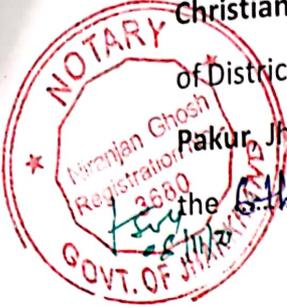


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VERIFICATION

I, James Surin, son of Late Samuel Surin, aged about 55 years, by Religion - Christian, by Occupation - Service under Government of Jharkhand in the office of District Magistrate, Pakur, Jharkhand, having its office at Additional Collector, Pakur, Jharkhand has filed this instant Report in the form of an Affidavit on this the 6th day of November, 2025.



Date: - 06.11.25

Place: - Pakur

James Surin
(A.C. Pakur)
Deponent

Identified by me:

Vinay Kumar Bhogal
Advocate 06/11/25 -
06/11/25

Mr/Mrs/Miss James Surin
Who Identified by Sri. Vinay Kumar Bhogal
Advocate Solemnised & affirmed
and declared to be true
06/11/25
Niranjana Ghosh
NOTARY
Dist-Pakur/Jharkhand

REPORT OF THE JOINT COMMITTEE

In

Compliance with the

*Hon'ble National Green Tribunal, Eastern Zone, bench,
Kolkata Order dated 01.07.2025 in*

Original Application No.103/2025/EZ

In the matter of

Mahendra Prakash Soren Versus State of Jharkhand

& Ors.

Submitted

by

Joint Committee

(CPCB, JSPCB and DM PAKUR)

August, 2025

12/6

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1. M/S DADA BHAI STONE WORKS (STONE CRUSHER)
2. BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS (STONE MINES)
3. M/S PAKUR BLACK ROCK STONE WORKS (STONE CRUSHER)
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5. M/S N J P STONE WORKS (STONE CRUSHER)
6. M/S MD NOORUJJAMAN SHEKH (STONE CRUSHER)
7. PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES WITH CRUSHER)
8. M/S NEW FOUR STAR STONE WORKS (STONE CRUSHER)
9. M/S NEW FOUR STAR STONE WORKS (STONE MINES)
10. M/S JAI GURU STONE WORKS (STONE MINES)
11. M/S JAI GURU STONE WORKS (STONE CRUSHER)

Annexure II: Status of Environmental Clearance (EC)

1. BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS (STONE MINES)
2. M/S N J P STONE WORKS (STONE MINES)
3. PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES) (STONE CRUSHER)
4. M/S NEW FOUR STAR STONE WORKS (STONE MINES)
5. M/S JAI GURU STONE WORKS (STONE MINES)

Annexure III;

1. LEASED CANCELLED COPY OF PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES AND STONE CRUSHER)
2. THE COPY OF THE NO OBJECTION CERTIFICATE (NOC) OBTAINED BY M/S NEW FOUR STAR STONE WORKS (STONE CRUSHER FOR WITHDRAWAL OF UNDERGROUND WATER FROM CGWA.

Report of the Joint Committee in Compliance with the Hon'ble National Green Tribunal, Eastern Zone, bench, Kolkata Order dated 01.07.2025 in Original Application No.103/2025/EZ in the matter of Mahendra Prakash Soren Vs State Of Jharkhand & Ors.

1. Introduction

With reference to the order dated 01.07.2025 passed by the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata, in O.A. No. 103/2025 (EZ) in the matter of *Mahendra Prakash Soren vs. State of Jharkhand & Others*, a Joint Committee was constituted, comprising representatives from the following:-

- (i) The District Magistrate/Deputy Commissioner, District Pakur, Jharkhand, or his representative not below the rank of Additional District Magistrate (ADM);
- (ii) Senior Scientist, Central Pollution Control Board (CPCB); and
- (iii) Senior Scientist, Jharkhand State Pollution Control Board (JSPCB).

1.1 Direction of the Hon'ble NGT vide order dated 01/07/2025

The Hon'ble NGT, Eastern Zone Bench, Kolkata vide its order dated 01/07/2025 in O. A. No. 103/2025 (EZ) in the matter of *Mahendra Prakash Soren vs. State of Jharkhand & Others*,. has given certain directions. The relevant portion of which is as under: -

"2. The Applicant has filed the Original Application alleging that the Respondent Nos.7 to 13, project proponents, are carrying out stone mining and stone crushing activities in village Bishanpur, Pratapur, Mansinghpur, Siulidanga, Ganeshpur, Bishanpur, all units located in PS Hiranpur, District- Pakur of State of Jharkhand.

3. It is alleged that these units are operating in violation of the mandatory terms of Environmental Clearance (EC), Consent to Operate (CTO) causing damage to



the environment by creating huge clouds of dust without installing any dust suppression mechanism.

4. It is alleged that there is no boundary wall, no concrete road developed, no Green Belt area developed and the mined and crushed stone is being carried out uncovered through illegal transportation. It is also alleged that the mining and crushing of stone is carried out through processes of blasting/explosion 24*7. It is also alleged that there is discharge of fugitive emission from the stone crusher units causing serious respiratory ailments like Asthma, skin and eye irritation to the residents of the village.

5. It is also alleged that the stone crushing units of the Respondent Nos.7 to 13 is at a distance of hardly 50-100 meters from the agricultural land and from aam rasta which is in clear violation of the environmental laws and is in close proximity to human settlements, primary school and Anganbadi and are in violation of siting criteria.

.....
18. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the Original Application.

19. The District Magistrate, District - Pakur, Jharkhand shall be the Nodal office for all logistic purposes and for filing the Fact finding Report on affidavit.....”

2. Site Visit

In compliance to the order dated 01/07/2025 of the Hon'ble NGT, Eastern Zone, Bench, Kolkata a Joint inspection was carried out by the Joint Committee as constituted by the Hon'ble Tribunal on **20/08/2025** in presence of the the stakeholders and local villagers.

Site visit was carried out by the following officials.

1.	Shri Jems Surin, Additional Collector, representative of	Office of District Magistrate, Pakur (Nodal Agency)
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	Deputy Commissioner	
2.	Shri Rajesh Kumar, District Mining Officer, representative of Deputy Commissioner	Office of District Magistrate, Pakur (Nodal Agency)
3.	Shri Toufic Aslam, Scientist C	Central Pollution Control Board, Regional Directorate, Kolkata
4.	Shri Amul Kumar Soren, Regional Officer	Regional Office -Cum-laboratory Jharkhand State Pollution Control Board, Dumka
5.	Shri Ravi Kumar, ASO	Regional Office -Cum-laboratory Jharkhand State Pollution Control Board, Dumka
6.	Shri Subodh Singh, Mining Inspector	Office of District Magistrate, Pakur
7.	Shri Naveen Kujur, Mining Inspector	Office of District Magistrate, Pakur



Figure : Google Map showing alleged units in Pakur stone crushing/mining area

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3. Observations of the Joint Committee

In compliance with the Hon'ble NGT order dated 01.07.2025 in O.A No.103/2025/EZ, a Joint Committee inspected all the alleged Stone crushers and mining units to assess the impact of crushing and mining activities. The Joint Committee also interacted with the concerned stakeholders during inspection including local villagers. The allegations and detailed observations for each of the alleged units are summarized below:

a. **M/S DADA BHAI STONE WORKS (STONE CRUSHER)**

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	M/S DADA BHAI STONE WORKS Occupier Name : MD MANIRUZZAMAN Address: Mauza : BISANPUR , Khata No. : 12, 08 Khesra No. :14, 15P, 31P Mauza - BISANPUR , P S -HIRANPUR , District - PAKUR Area: 8 Bigha, 9 Katha, 12 Dhur
2.	Industry representative; Tel./Fax/E-mail	MD MANIRUZZAMAN
3.	Date of visit	20.08.2025
4.	Industry type	Stone crusher
5.	Operational status	Found non operational during inspection. (Figure 1)
6.	Consent status	CTE has been granted vide JSPCB Ref No JSPCB/HO/RNC/CTE 19965541/2024/397 Dated : 2024-08-16 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO-21732925/2025/1063 Dated : 2025-05-12 valid upto 31-05-2027
7.	Consent Capacity	Stone Chips 432 TPD and stone dust 48 TPD

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8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinklers are installed on top of the conveyor belts at the product free-fall ends (i.e., at the node). Additionally, fixed -type water sprinklers are provided at the wind-breaking wall and the crushing section, and one movable vehicular water sprinkler is provided for water sprinkling in the unit Premises and transportation roads.
9.	Wind breaking walls	The unit has constructed a approx 10-ft.-high pucca boundary wall on all sides of the premises.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen, crushing section and conveyor belts are covered with tin sheets, Additionally, chute is provided at the conveyor nod or discharge point.
11.	Status of green belt along periphery of the unit	Tree plantation has been done.
12.	Roads	Pucca road constructed inside the unit premises.
13.	Display Board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area CTE and CTO details with production capacity.
14.	CCTV/PTZ camera	CCTV camera installed.
15.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises. However, trucks were seen near the unit, likely used for transporting stone chips or boulders. Upon inquiry, the driver showed the tarpaulin used to cover the stone chips or boulders during transportation.
16.	Source of water	The unit has one bore well and a water tanker, which is used for water sprinkling and domestic purposes.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	Rain Water	The unit has implemented the rainwater

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	Harvesting Implementation Status	harvesting (RWH) system.
19.	Recommendations:	<ol style="list-style-type: none"> 1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only. 2. Tree plantation should be maintained. 3. Housekeeping should be improved. 4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes. 5. During the operation of the stone crusher unit, all water sprinkling systems will be kept operational. 6. The unit should obtained requisite permission from the CGWA for withdrawing groundwater, as applicable for industrial purpose/ dust suppression activities.

b. BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS (STONE MINES)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS Occupier Name: MD MANIRUZZAMAN Address: Mauza -BISHANPUR , P S - HIRANPUR , District -PAKUR, Khata No. 25, Plot No. 349(P), 360(P), Khata No. 13, Plot No. 352(P), 353(P), 373(P), 374(P), Khata No. 22, Plot No. 361(P), 362(P) (As per EC) Area: 2.48 Ha.(As per EC)
2.	Industry representative; Tel./Fax/E-mail	MD MANIRUZZAMAN
3.	Date of visit	20.08.2025
4.	Industry type	STONE MINES
5.	Operational status	Found non operational during inspection. (Figure 2)
6.	Environmental	Environmental Clearance (EC) has been

	Clearance	granted by SEIAA , Jharkhand vide Ref No. EC/SEIAA/2021-22/2405/2021/198 dated 02/08/2022
7.	Consent status	CTE has been granted vide JSPCB Ref No.: JSPCB/HO/RNC/CTE 18037727/2024/130 Dated : 2024-03-18 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO-21367923/2025/318 Dated : 2025-02-06 valid upto 31-03-2027
8.	Consent Capacity	Stone Boulder 1,44,396 TPA
9.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	One mobile water tanker provided which is being used for sprinkling water at the transportation road and dust-prone areas.
10.	Demarcation of leased area	Demarcation has been carried out around the leased area using concrete pillars and wire fencing.
11.	Status of green belt	Tree plantation has been done.
12.	Blasting Operations	The unit was found non-operational; therefore, no blasting was observed.
13.	Display board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area and lease period. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
15.	Source of water	The unit has carried out deep boring at its crusher plant, which is located near the stone mining area. Water from this borewell is being transported via a mobile water tanker to the mines for dust suppression purposes.
16.	Availability of records of receipt &	Dispatched records are maintained.

	dispatch of materials at site	
17.	Recommendations: <ol style="list-style-type: none"> 1. Transportation of stone boulders should be carried out in tarpaulin covered vehicles only. 2. Tree plantation should be properly maintained. 3. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes. 4. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production capacity, and the validity period of the Consent to Operate (CTO). 5. During mining operations, the unit shall ensure continuous water sprinkling along transportation routes and in and around the mining area to effectively control dust emissions. 	

c. **M/S PAKUR BLACK ROCK STONE WORKS (STONE CRUSHER)**

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	PAKUR BLACK ROCK STONE Occupier Name : AKIBUL SHAIKH Address: Mauza -GANESHPUR , P S - HIRANPUR , District -PAKUR, Khata No. : 35 Khesra No. : 93, 99 P, 100 Area: 06 Bigha, 18Katha, 02 Dhur, (As per CTE)
2.	Industry representative; Tel./Fax/E-mail	AKIBUL SHAIKH
3.	Date of visit	20.08.2025
4.	Industry type	STONE CRUSHER
5.	Operational status	Found non operational during inspection. (Figure 3)
6.	Consent status	CTE has been granted vide JSPCB Ref No.: JSPCB/HO/RNC/CTE-19076427/2024/366 Dated : 2024-07 31 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO-21874170/2025/948

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		Dated : 2025-04-29 valid upto 31-05-2026
7.	Consent Capacity	Stone Chips - 9000 CFT/Day & Stone dust-1000 CFT/Day
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinklers are installed on top of the conveyor belts at the product free-fall ends (i.e., at the node). Additionally, fixed -type water sprinklers are provided at the wind-breaking wall and the crushing section, and one movable vehicular water sprinkler is provided for water sprinkling in the unit Premises and transportation roads.
9.	Wind breaking walls	The unit has constructed a approx 10 fit height pucca boundary wall on all sides of the premises.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen, crushing section and conveyor belts are covered with tin sheets. However, the chute is not provided at the conveyor nod or discharge point.
11.	Status of green belt along periphery of the unit	Tree plantations have been done. But the Unit did not develop and maintained a green belt as per CTO conditions.
12.	Roads	The roads within the unit premises have not been properly maintained. Additionally, during the field visit, a layer of stone chips was observed on the roads.
13.	Display Board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area and GST number. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	CCTV/PTZ camera	CCTV camera installed.
15.	Covering of vehicles	The unit was found non operational during the visit; therefore, no trucks were observed on the premises to assess the use of tarpaulin-covered vehicles. However, the unit representative informed that stone chips and

		stone dust are transported using vehicles covered with tarpaulin.
16.	Source of water	The unit has one bore well and one water tanker, both used for water sprinkling and domestic purposes.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	Rain Water Harvesting	The rainwater harvesting system has been implemented but has not been properly maintained.
19.	Recommendations: <ol style="list-style-type: none"> 1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only. 2. Tree plantation should be increased and properly maintained. 3. The unit should provide a chute at the material discharge points. 4. The unit should construct a pucca road and ensure its proper maintenance. 5. Housekeeping should be improved. 6. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes. 7. During the operation of the stone crusher unit, all water sprinkling systems will be kept operational. 8. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production capacity, and the validity period of the Consent to Operate (CTO). 9. The unit should obtained requisite permission from the CGWA for withdrawing groundwater, as applicable for industrial purpose/ dust suppression activities. 10. The unit shall properly maintain the rainwater harvesting system. 	

d. M/S N J P STONE WORKS (STONE MINES)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	MS N J P STONE WORKS (STONE MINES) Occupier Name: JAHRUL HAQUE Address: Mauza -SIULIDANGA , P S - SIULIDANGA , District -PAKUR, Plot No 73/P, 74, 75, 76/P, 80/303, Khata No.-02 & 03. Area: 6.25, Acres or 2.53 Ha.
2.	Industry representative; Tel./Fax/E-mail	MD NOORUJJAMAN SHEKH
3.	Date of visit	20.08.2025
4.	Industry type	STONE MINES
5.	Operational status	Found non operational during inspection (Figure 4)
6.	Environmental Clearance	Environmental Clearance (EC) has been granted by SEIAA, Jharkhand vide Ref No. EC/SEIAA/2018-19/2275/2019/691 dated 08/11/2019
7.	Consent status	CTE has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTE-7385851/2020/201 dated 24.05.2020 CTO has been granted vide JSPCB Ref No. JSPCB/RO/DMK/CTO-18736324/2024/84 Dated : 2024-03-21 valid upto 31-03-2026
8.	Consent Capacity	Stone Boulders - 650 TPD
9.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	One mobile water tanker provided which is being used for sprinkling water at the transportation road and dust-prone areas.
10.	Demarcation of leased area	Demarcation has been carried out around the leased area using concrete pillars and wire fencing.

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11.	Status of green belt	Tree plantation has been done.
12.	Blasting Operations	The unit was found non-operational; therefore, no blasting was observed.
13.	Display board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area and GST number. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
15.	Source of water	The unit has provided a mobile water tanker for sprinkling water on the mine haul roads and other dust-prone areas near the stone mines. As informed by the Project Proponent (PP), the water used for this purpose is sourced from abandoned mines.
16.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
17.	Recommendations:	<ol style="list-style-type: none"> 1. Transportation of stone boulders should be carried out in tarpaulin covered vehicles only. 2. Tree plantation should be properly maintained. 3. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes. 4. During mining operations, the unit shall ensure continuous water sprinkling along transportation routes and in and around the mining area to effectively control dust emissions. 5. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production capacity, and the validity period of the Consent to Operate (CTO).

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e. M/S N J P STONE WORKS (STONE CRUSHER)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	MS N J P STONE WORKS (STONE CRUSHER) Occupier Name: MD NOORUJJAMAN SHEKH AND PARTNERS Address: Mauza -SIULIDANGA NO-67 , P S - HIRANPUR , District -PAKUR, J.B. No. - 03; Plot Nos. - 265 & 266 (As per CTE) Area: 6.25, Acres or 2.53 Ha.
2.	Industry representative; Tel./Fax/E-mail	MD NOORUJJAMAN SHEKH
3.	Date of visit	20.08.2025
4.	Industry type	STONE CRUSHER
5.	Operational status	Found non operational during inspection. (Figure 5)
6.	Consent status	CTE has been granted vide JSPCB Ref No.- JSPCB/HO/RNC/CTE-10203708/2021/179, dated- 29.06.2021 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO- 22393070/2025/1736 Dated : 2025-06-24 valid upto 30-06-2027
7.	Consent Capacity	Stone Chips- 9,000 CFT/Day, Stone Dust- 1,000 CFT/Day
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinklers are installed on top of the conveyor belts at the product free-fall ends (i.e., at the node). Additionally, fixed -type water sprinklers are provided at the wind-breaking wall and the crushing section, and one movable vehicular water sprinkler is provided for water sprinkling in the unit Premises and transportation roads.
9.	Wind breaking walls	The unit has constructed a approx 10-foot-high pucca boundary wall on three sides and a tin sheet boundary wall on one side.
10.	Covering of Screen, conveyor belts and	The crusher screen, crushing section and conveyor belts are covered with tin sheets,



	crushing section.	Additionally, chute is provided at the conveyor nod or discharge point.
11.	Status of green belt	Two-tier tree plantation has been carried out inside the boundary wall, and one-tier plantation has been done outside the boundary wall.
12.	Roads	"A pucca road has been constructed inside the unit premises.
13.	Display Board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, dealer registration number, and GST number. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	CCTV/PTZ camera	CCTV camera installed.
15.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
16.	Source of water	The unit has provided a mobile water tanker and a water tank for the operation of fixed-type water sprinklers. It has also been informed by the project proponent (PP) that this water is sourced from abandoned mines.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	Rain Water Harvesting	The rainwater harvesting system has been implemented but has not been properly maintained.
19.	Recommendations:	<ol style="list-style-type: none"> 1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only. 2. Tree plantation should be properly maintained. 3. Housekeeping should be improved. 4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes. 5. During the operation of the stone crusher unit, all water sprinkling systems will be kept operational. 6. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production

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	capacity, and the validity period of the Consent to Operate (CTO). 7. The unit shall properly maintain the rainwater harvesting system.
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f. **M/S MD NOORUJJAMAN SHEKH (STONE CRUSHER)**

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	MS N J P STONE WORKS (STONE MINES) Occupier Name : MD NOORUJJAMAN SHEKH Address: Mauza -MANSINGHPUR , P S - MANSINGHPUR , District -PAKUR, "Khata No. - 26 & 52; Khesra No.: 108,140/P, 139/P,138 & 137" Area: 02 Bigha,19 Katha, 06 Dhur.
2.	Industry representative; Tel./Fax/E-mail	MD NOORUJJAMAN SHEKH
3.	Date of visit	20.08.2025
4.	Industry type	STONE CRUSHER
5.	Operational status	The unit was found closed during the inspection, as the Consent to Operate (CTO) had expired (Figure 6).
6.	Consent status	CTE has been granted vide JSPCB Ref No.: JSPCB/HO/RNC/CTE-13910629/2022/417 Dated 27.09.2022 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO- 9802289/2024/1588 Dated : 2024-10-08 valid upto 31-05-2025
7.	Consent Capacity	Stone Chips-9,000 CFT/Day, Stone Dust-1,000 CFT/Day

8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinkler facilities have been installed at the conveyor discharge point and in the crushing section. Sprinklers are also arranged along the boundary wall. Additionally, a mobile water tanker has been provided for sprinkling within the unit premises and on internal roads.
9.	Wind breaking walls	The unit has constructed a approx 10-ft.-high pucca boundary wall on all sides of the premises.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen, crushing section and conveyor belts are covered with tin sheets, Additionally, chute is provided at the conveyor nod or discharge point.
11.	Status of green belt along periphery of the unit	The unit has carried out two-tier tree plantation.
12.	Roads	A pucca road has been constructed inside the unit premises.
13.	Display Board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, dealer registration number, and GST number. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	CCTV/PTZ camera	CCTV camera installed
15.	Covering of vehicles	Due to the unit being closed, no transportation vehicles were observed within the premises. However, trucks were seen near the unit, likely used for transporting stone chips or boulders. Upon inquiry, the driver showed the tarpaulin used to cover the stone chips or boulders during transportation.
16.	Source of water	The unit has provided a mobile water tanker and a water tank for the operation of fixed-type water sprinklers. It has also been informed by the project proponent (PP) that

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17.	Availability of records of receipt & dispatch of materials at site	this water is sourced from abandoned mines. Dispatched records are maintained.
18.	Rain Water Harvesting	The unit has implemented the rainwater harvesting (RWH) system.
19.	Recommendations: <ol style="list-style-type: none"> 1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only. 2. Tree plantation should be increased, and a three-tier plantation system should be implemented and properly maintained. 3. Housekeeping should be improved. 4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes. 5. During the operation of the stone crusher unit, all water sprinkling systems will be kept operational. 6. The display board installed in the unit premises should also clearly indicate the CTO details, CTO validity, proprietor contact details and production capacity. 	

g. PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES WITH STONE CRUSHER)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES WITH STONE CRUSHER) Occupier Name : AHIDUR RAHMAN Address: Mauza -PRATAPPUR AND MANSINGHPUR , P S -HIRANPUR , District – PAKUR, J.B. No.: 71, 20 in Mouza: Mansinghpur and J.B. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Khesra No.: 54(P), 72/1542, 73, 594, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625.

		Area: 6.55 Acres, (2.65Ha.)
2.	Industry representative; Tel./Fax/E-mail	AHIDUR RAHMAN
3.	Date of visit	20.08.2025
4.	Industry type	STONE MINES WITH STONE CRUSHER
5.	Operational status	Closed . (The lease has been canceled by the district administration as per memo no. 456 dated 29-03-2025.) (Figure 7)
6.	Environmental Clearance	Environmental Clearance (EC) has been granted by SEIAA, Jharkhand vide Memo No. EC/SEIAA/2021-22/2414/2021/136 dated 23/09/2021
6.	Consent status	CTE has been granted vide JSPCB Ref. No. JSPCB/HO/RNC/CTE 13066968/2022/241 dated 05.06.2022 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO-16054268/2023/1033 Dated : 2023-06-12 valid up to 30-06-2025
7.	Consent Capacity	Stone Boulder 1,30,734 TPA, Stone Chips 1,17,660.6 TPA (392.202 TPD) and Stone Dust 13,073.4 TPA (43.578 TPD)
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Fixed-type water sprinklers have been installed in the crushing section but were found to be in damaged condition.
9.	Wind breaking walls and Demarcation of leased area.	The occupier has constructed a pucca boundary wall on one side, while the boundary on the other side, which was previously made with tin sheets, was found to be in damaged condition. Additionally, demarcation of the leased area has been carried out using concrete pillars and wire fencing.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen and conveyor belts are covered with tin sheets, but the crushing section is not covered. Additionally, chutes have not been provided at the conveyor nodes or at the points where materials free-fall.

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11.	Status of green belt along periphery of the unit	Tree plantations have been done. But the Unit did not develop and maintained a green belt as per CTO conditions.
12.	Roads	Pucca road not constructed.
13.	Display Board	A display board has been installed inside the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number and GST number. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	CCTV/PTZ camera	CCTV camera not installed
15.	Covering of vehicles	The unit was found closed during visit.
16.	Source of water	No mobile water tanker and fixed type water tanker observed in the unit premises.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	<p>Recommendations:</p> <p>During the inspection, the unit was found to be closed (non-operational). It was also observed that the unit does not possess a valid Consent to Operate (CTO), as the validity of the existing CTO expired on 30-06-2025. Furthermore, as per Office Memorandum No. 456 dated 29-03-2025 issued by the District Administration, the lease of the unit has been cancelled.</p> <p>In view of the above, the unit is hereby directed to refrain from carrying out any industrial activity at the said premises until all necessary statutory approvals, including a valid CTO and lease-related documents, are obtained from the competent authority.</p>	

h. M/S NEW FOUR STAR STONE WORKS (STONE CRUSHER)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	M/S NEW FOUR STAR STONE WORKS (STONE CRUSHER) Occupier Name : MUSTAK SEKH AND

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		FARUK HUSSAIN Address: Mauza -SIULIDANGA , P S -HIRANPUR , District -PAKUR,Khata No.: 02,06; Khesra No.:273/P, 274, 275, 282/P. Area: 1.40 Acres (As per CTE)
2.	Industry representative; Tel./Fax/E-mail	FARUK HUSSAIN
3.	Date of visit	20.08.2025
4.	Industry type	STONE CRUSHER
5.	Operational status	Found non operational during inspection. (Figure 8)
6.	Consent status	CTE has been granted vide JSPCB Ref No JSPCB/HO/RNC/CTE 12624144/2022/157 Dated : 2022-03-28 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO- 21896580/2025/1135 Dated : 2025-05-19 valid upto 31-05-2027
7.	Consent Capacity	Stone Chips 7,200 CFT/Day and Stone Dust - 800 CFT/Day
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinkler facilities are provided at the conveyor discharge point and crushing section. Along the boundary wall, sprinklers are arranged.. Additionally, one mobile water tanker has been provided for water sprinkling inside the unit premises and roads.
9.	Wind breaking walls	The unit has constructed a approx 10-foot high pucca boundary wall on all sides of the unit premises.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen, crushing section and conveyor belts are covered with tin sheets, Additionally, chute is provided at the conveyor nod or discharge point.
11.	Status of green belt along periphery of the unit	Three-tier tree plantations have been carried out along two sides of the boundary periphery, while some old trees were observed on the other side of the boundary.

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12.	Roads	Pucca road constructed inside the unit premises.
13.	Display Board	A display board has been installed in the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area and CTO validity. However, the unit has not displayed the proprietor contact details and production capacity.
14.	CCTV/PTZ camera	CCTV camera installed
15.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
16.	Source of water	The unit is having 1 no. of borewell and a water tanker with a capacity of 1,000 litre for water sprinkling purpose. The unit has obtained the necessary No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA) for the borewell.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	Rain Water Harvesting	The rainwater harvesting system has been implemented but has not been properly maintained.
19.	Recommendations:	<ol style="list-style-type: none"> 1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only. 2. Three-tier plantation along the periphery of the unit should be done. 3. Housekeeping should be improved. 4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes. 5. During the operation of the stone crusher unit, all water sprinkling systems will be kept operational. 6. The unit shall properly maintain the rainwater harvesting system.

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i. M/S NEW FOUR STAR STONE WORKS (STONE MINES)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	M/S NEW FOUR STAR STONE WORKS (STONE MINES) Occupier Name: ABDUL GAFFAR Address: Mauza -SIULIDANGA NO 67 , P S - HIRANPUR , District -PAKUR, Mauza Siulidanga No.- 67, Plot No. 276 TO 281, 282/P, 287, Area: 1.72 Ha.(4.25Acre)
2.	Industry representative; Tel./Fax/E-mail	ABDUL GAFFAR
3.	Date of visit	20.08.2025
4.	Industry type	STONE MINES
5.	Operational status	Found non operational during inspection. (Figure 9)
6.	Environmental Clearance	Environmental Clearance (EC) has been granted by SEIAA, Jharkhand vide Ref No. EC/SEIAA/2020-21/2295/2021/156 dated 27/01/2021
7.	Consent status	CTE has been granted vide JSPCB Ref No.: JSPCB/HO/RNC/CTE-10636908/2021/272 Dated : 19.10.2021. CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO-19783393/2024/1562 Dated : 2024-10-09 valid upto 30-09-2026
8.	Consent Capacity	Stone Boulder 81,138 TPA
9.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	One mobile water tanker provided which is being used for sprinkling water at the transportation road and dust-prone areas.
10.	Demarcation of leased area	Demarcation has been carried out around the leased area using concrete pillars and wire fencing.

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11.	Status of green belt along periphery of the unit	The Unit did not maintain tree plantation for creating green belt as per CTO conditions.
12.	Blasting Operations	The unit was found non-operational; therefore, no blasting was observed.
13.	Display Board	A display board has been installed in the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number and area. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
15.	Source of water	The unit has carried out deep boring at its crusher plant, which is located near the stone mining area. Water from this borewell is being transported via a mobile water tanker to the mines for dust suppression purposes. The unit has obtained the necessary No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA) for the deep boring.
16.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
17.	Recommendations: <ol style="list-style-type: none"> 1. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production capacity, and the validity period of the Consent to Operate (CTO). 2. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only. 3. Three-tier plantation along the periphery of the unit should be done. 4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes. 	

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j. M/S JAI GURU STONE WORKS (STONE CRUSHER)

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	M/S JAI GURU STONE WORKS (STONE CRUSHER) Occupier Name : PRADIP TEBRIWAL Address: Mauza -MANSINGHPUR NO. 103 , P S -HIRANPUR , District -PAKUR, Mauza Mansingpur No.-103, J.B. No.-09 & 18, Plot No . 29/P & 30/P. Area: 03 Bigha, 07 Katha,08 Dhur
2.	Industry representative; Tel./Fax/E-mail	JIYAU SHEKH
3.	Date of visit	20.08.2025
4.	Industry type	STONE CRUSHER
5.	Operational status	Found non operational during inspection. (Figure10)
6.	Consent status	CTE has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTE-2188079/2018/733, Dated 10.07.2018 CTO has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTO-19268562/2024/1123 Dated : 2024-07-05 valid upto 27-04-2026
7.	Consent Capacity	Stone Chips -9000 Cft/Day and Stone Dust - 1000 Cft/Day
8.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	Water sprinkler facilities are provided at the conveyor discharge point and crushing section. Along the boundary wall, sprinklers are arranged. Additionally, one mobile water tanker has been provided for water sprinkling inside the unit premises and roads.
9.	Wind breaking walls	The unit has constructed a approx 10-foot high pucca boundary wall on two sides of the premises. One side boundary wall is

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		constructed using tin sheets, while the boundary wall on the remaining side is not properly maintained.
10.	Covering of Screen, conveyor belts and crushing section.	The crusher screen, crushing section and conveyor belts are covered with tin sheets, Additionally, chute is provided at the conveyor nod or discharge point.
11.	Status of green belt along periphery of the unit	Tree plantation has been carried out; however, during the inspection, it was observed that some of the trees were not properly maintained, and additional plantations are necessary.
12.	Roads	The roads within the unit premises have not been properly maintained. Additionally, during the field visit, a layer of stone chips was observed on the roads.
13.	Display Board	A display board has been installed in the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number and area. However, the unit has not displayed the CTO details, CTO validity, proprietor contact details and production capacity.
14.	CCTV/PTZ camera	CCTV camera installed
15.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
16.	Source of water	The unit has provided a mobile water tanker and a water tank for the operation of fixed-type water sprinklers. It has also been informed by the project proponent (PP) that this water is sourced from abandoned mines.
17.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
18.	Rain Water Harvesting	The rainwater harvesting system has been implemented but has not been properly maintained.



19.	<p>Recommendations:</p> <ol style="list-style-type: none"> 1. The display board installed in the unit premises should also clearly indicate the proprietor contact details, production capacity, and the validity period of the Consent to Operate (CTO). 2. A pucca internal road should be maintained and regular cleaning should be carried out. 3. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only. 4. Three-tier plantation along the periphery of the unit should be done and properly maintained. 5. Housekeeping should be improved. 6. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes. 7. The unit shall construct the remaining side of the boundary wall /wind breaking wall properly. 8. The unit shall properly maintain the rainwater harvesting system.
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k. **M/S JAI GURU STONE WORKS (STONE MINES)**

Sr.No.	Item	Details and Observations
1.	Name and location of the Unit	M/S JAI GURU STONE WORKS (STONE MINES) Occupier Name: JIYAU SHEKH Address: Mauza -MANSINGHPUR , P S - MANSINGHPUR , District -PAKUR, Khata No. 02,09, 48, 51, 60 & 68, Plot No.- 369, 379, 380, 382, 383/P, 384/P, 387/P, 389/P & 390/P. Area: 07.35 Acres or 02.97Ha
2.	Industry representative; Tel./Fax/E-mail	JIYAU SHEKH
3.	Date of visit	20.08.2025
4.	Industry type	STONE MINES
5.	Operational status	Found non operational during inspection (Figure 11)

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6.	Environmental Clearance	Environmental Clearance (EC) has been granted by SEIAA, Jharkhand vide Ref No. EC/SEIAA/2023-24/2982/2023/347 Ranchi, Dated 02/11/2023
7.	Consent status	CTE has been granted vide JSPCB Ref No. JSPCB/HO/RNC/CTE-1972508/2018/277 dated 22.03.2018 CTO has been granted vide JSPCB Ref No. JSPCB/RO/DMK/CTO-18674731/2024/97 Dated : 2024-04-06 valid upto 27-04-2026
8.	Consent Capacity	Stone Boulders - 499 TPD
9.	Dust suppression and sprinkling arrangements for wetting of the ground and control of fugitive emission	One mobile water tanker provided which is being used for sprinkling water at the transportation road and dust-prone areas.
10.	Demarcation of leased area	Demarcation around the leased area has been carried out using concrete pillars and wire fencing; however, in some locations, the demarcation is not properly maintained.
11.	Status of green belt along periphery of the unit	The Unit did not maintain tree plantation for creating green belt as per CTO conditions.
12.	Blasting Operations	The unit was found non-operational; therefore, no blasting was observed.
13.	Display Board	A display board has been installed in the unit premises, displaying information such as the unit's name, proprietor's name, address, plot number, area and CTO validity. However, the unit has not displayed the CTO details, , proprietor contact details and production capacity.
14.	Covering of vehicles	Due to the unit being non operational, no transportation vehicles were observed within the premises.
15.	Source of water	The unit has provided a mobile water tanker for sprinkling water on the mine haul roads

		and other dust-prone areas near the stone mines. As informed by the Project Proponent (PP), the water used for this purpose is sourced from abandoned mines.
16.	Availability of records of receipt & dispatch of materials at site	Dispatched records are maintained.
17.	Recommendations: 5. The display board installed in the unit premises should also clearly indicate the proprietor contact details and production capacity. 1. Transportation of stone chips, boulders and stone dust should be carried out in tarpaulin covered vehicles only. 2. Three-tier plantation along the periphery of the unit should be done. 3. The unit shall ensure proper demarcation around the leased area using concrete pillars and wire fencing 4. All operational records, including compliance and environmental data, should be maintained and readily accessible on-site for review and regulatory purposes.	

4. Overall Observation/Recommendations of the Joint Committee

i. During the site visit, it was noted that most stone crusher units have arranged mobile water tankers and installed fixed water sprinklers for dust suppression. Similarly, mobile tankers are used in mining areas for wetting mines and transport roads. It is essential that these measures remain functional during operations of crusher/mines to minimize dust emissions and ensure compliance with environmental standards.

ii. During the inspection, it was observed that while some units have undertaken tree plantation, proper maintenance has been lacking. Additionally, several units have not implemented three-tier tree plantation adequately. Therefore, it is imperative to establish and maintain three-tier tree

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plantations effectively.

iii. During the field visit, it was observed that most units have constructed a approx 10-foot-high solid boundary wall or wind-breaking wall, except for the unit at Point No. J, Jai Guru Stone Crusher, where the tin sheet boundary wall on one side was not maintained. Additionally, all stone crusher units are required to install a green net extending up to 2 feet above the boundary wall to control dust emissions from the unit into the surrounding area.

iv. During the field inspection, it was observed that except Jai Guru Stone Crusher and Pakur Black Rock Stone Crusher all stone crusher units have implemented the rainwater harvesting (RWH) system. However, the aforementioned crusher units have not properly maintained the rainwater harvesting (RWH) system. These units are required to immediately ensure proper maintenance of the rainwater harvesting (RWH) systems in their respective premises to ensure compliance with environmental norms within their respective premises to comply with environmental norms.

v. The complaint highlights that significant dust emissions occur during the transportation of stone chips, boulders, and dust, mainly because the connecting roads to the crusher units were previously unpaved. However, during the inspection, it was noted that the **9.530 km Vikrampur to Maharo road via Kalidaspur and Shiwalidanga** has been sanctioned and is currently under construction. Upon completion, this road is expected to significantly reduce fugitive dust emissions from vehicle movement.

vi. During the field inspection, it was observed that, except for Jai Guru Stone Crusher and Pakur Black Rock Stone Crusher, all units have constructed paved roads within their premises. However, the aforementioned crusher units have not properly maintained the paved roads. These units are required to immediately ensure the construction and maintenance of paved roads within their premises.

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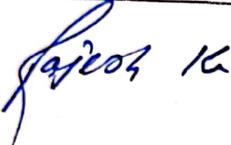
4.1 Recommendations for Stone Crushers:

1. Stone crushing units should implement comprehensive dust containment and suppression measures, including enclosures, conveyor covers, and water sprinklers and operate them properly in accordance with the Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023.
2. Stone crushing units shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 (hereinafter referred to as "E(P) Rules, 1986").
3. Stone crushing units should develop a three-tier plantation along their periphery to mitigate environmental impacts.
4. Stone crushing units should conduct health survey of workers on a half-yearly basis to monitor and address occupational health risks with Civil Surgeon.
5. Stone crushing units that have carried out deep boring must obtain the necessary permissions, as applicable, from the Central Ground Water Authority (CGWA) for the extraction of groundwater for industrial use and dust suppression activities.

4.2 Recommendations for Stone Mines:

1. The mining units must carry out drilling and blasting by following the prescribed methods and safeguards as per guidelines of Directorate General of Mines Safety (DGMS) and after getting necessary permissions.
2. The respective mines shall install water sprinklers along haul roads to reduce dust emissions. The units shall maintain proper records, and ensure the effective use of mine water for sprinkling and other dust control activities.
3. The units shall ensure environmental restoration through extensive plantations and the implementation of effective dust management systems.

4. Transportation of stone boulders should be carried out in tarpaulin covered vehicles only.

	
<p>(Amul Kumar Soren) Regional Officer, Jharkhand Pollution Control Board, Dumka</p>	<p>(Toufic Aslam) Scientist C, Central Pollution Control Board, Regional Directorate, Kolkata</p>
	
<p>(Shri Rajesh Kumar) District Mining Officer, Office of District Magistrate, Pakur</p>	<p>(Jems Surin) Additional Collector, Office of District Magistrate, Pakur</p>

5. Photographs of the Joint Committee Visit



Figure 1 : Photographs Of the Crushing Area Of M/S Dada Bhai Stone Works (Stone Crusher).

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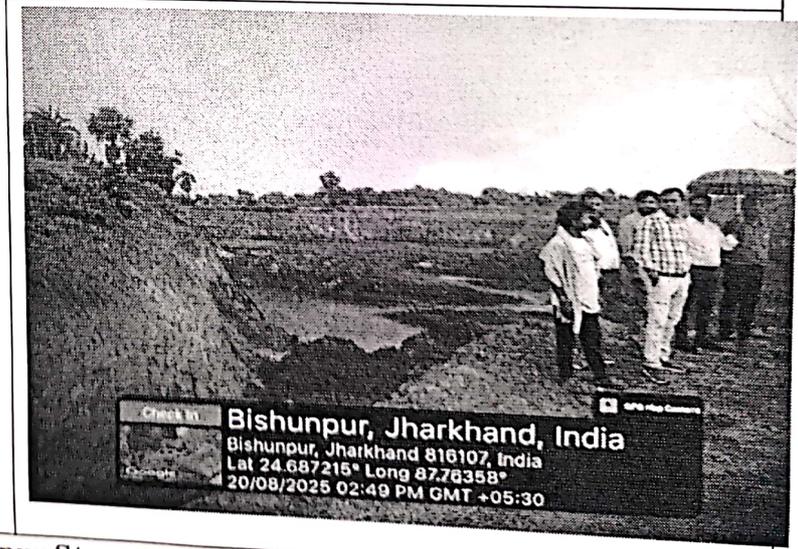
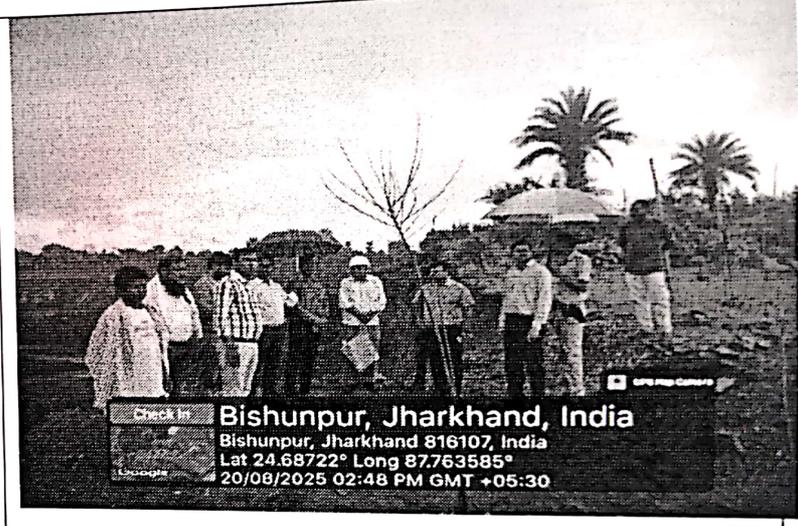
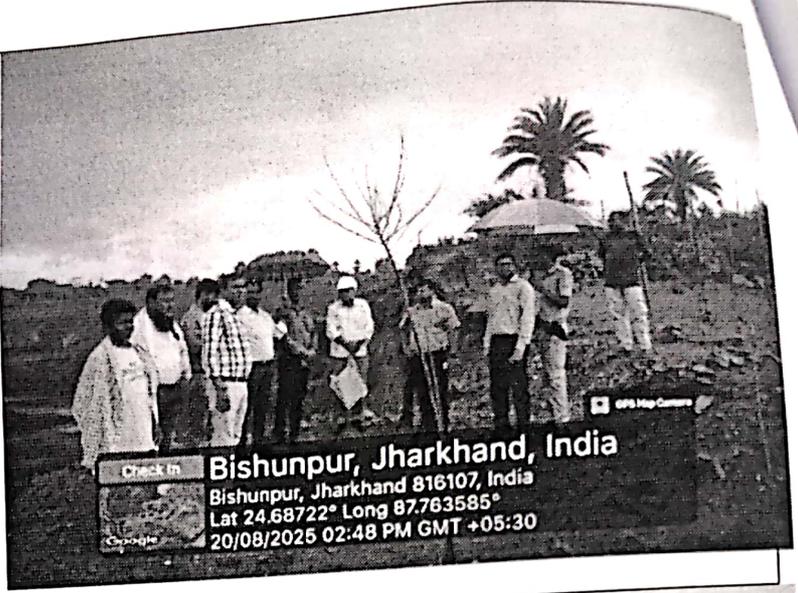


Figure 2: Photographs of the Mining Area of Bishunpur Stone Deposite Of M/S Dada Bhai Stone Works (Stone Mines).

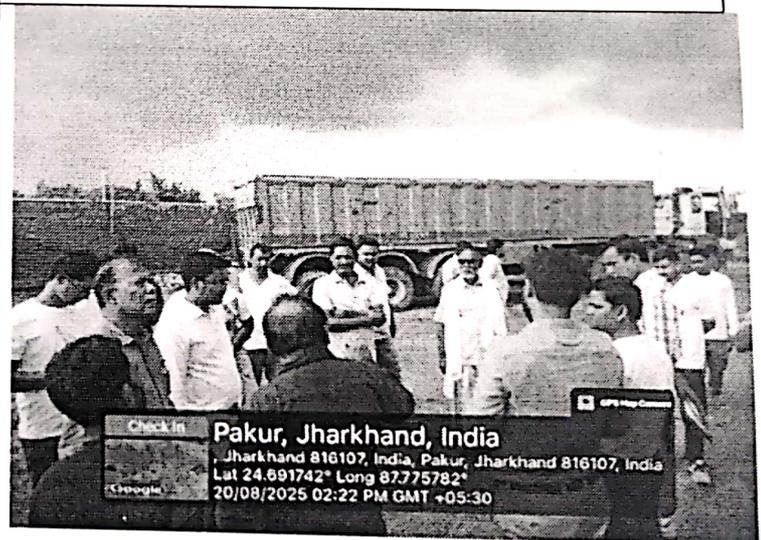
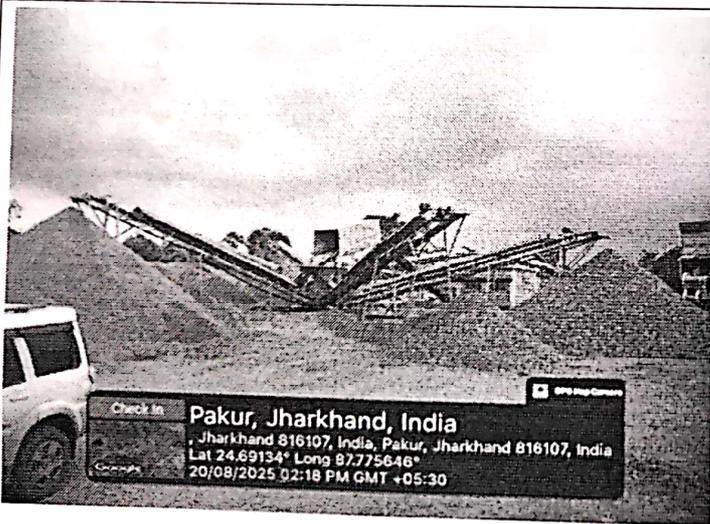
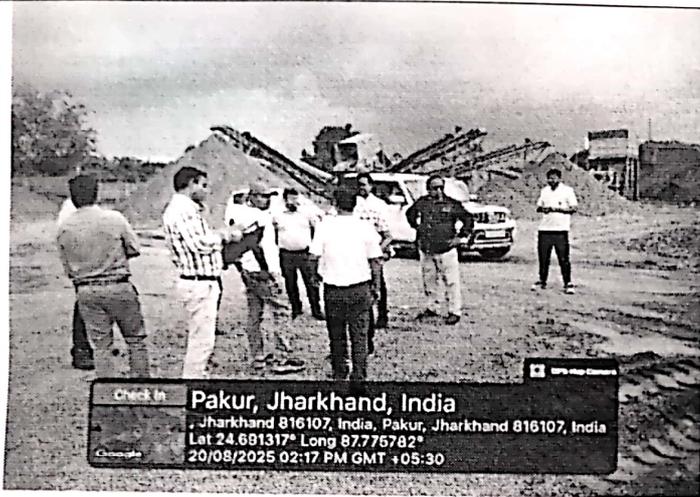
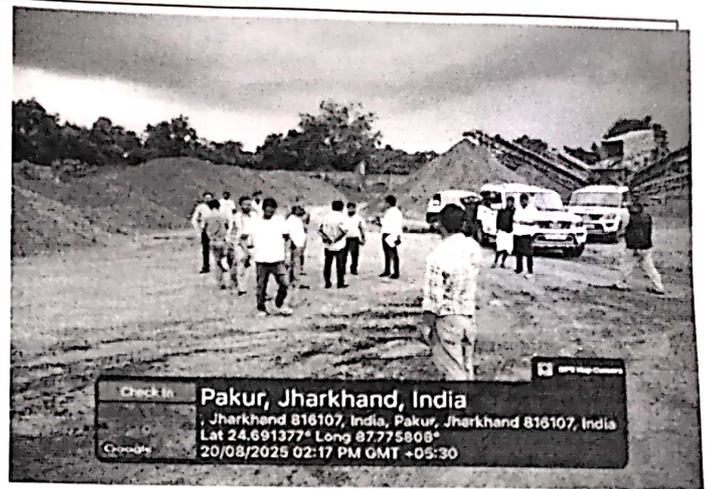
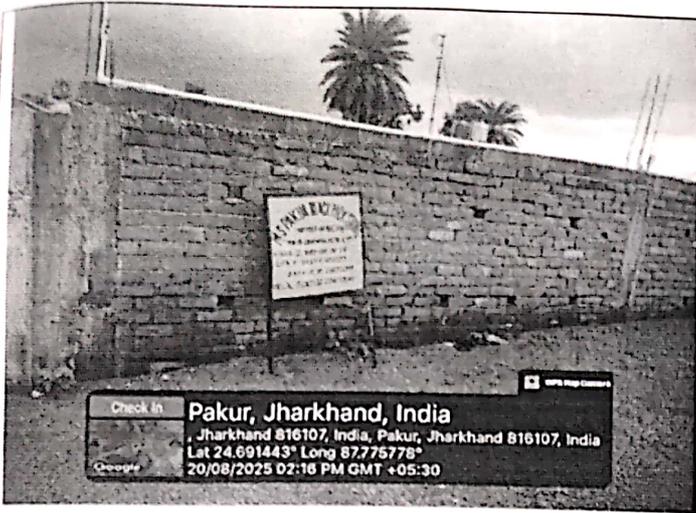


Figure 3 : Photographs of the Crushing Area Of M/S Pakur Black Rock Stone Works (Stone Crusher).

7/14



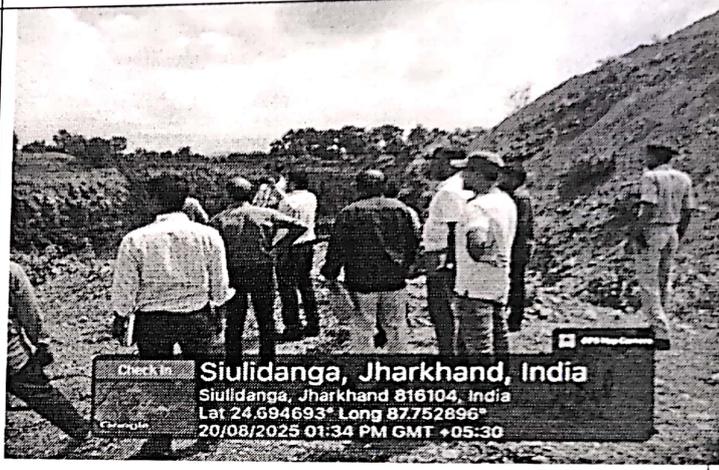
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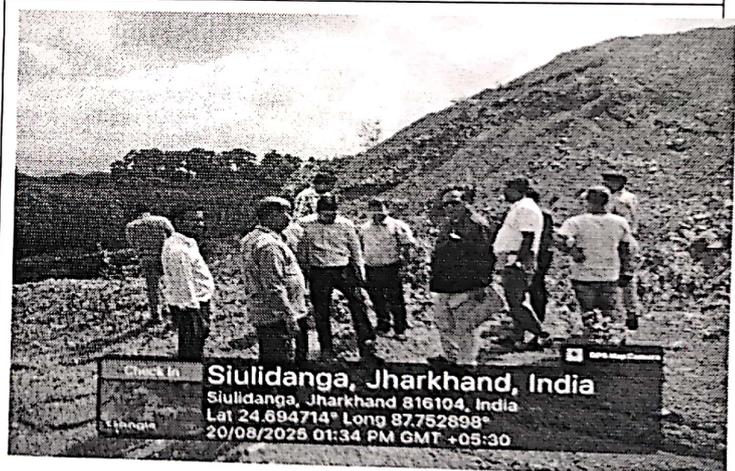
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Figure 4: Photographs of the Mining Area Of M/S N J P Stone Works (Stone Mines).

189

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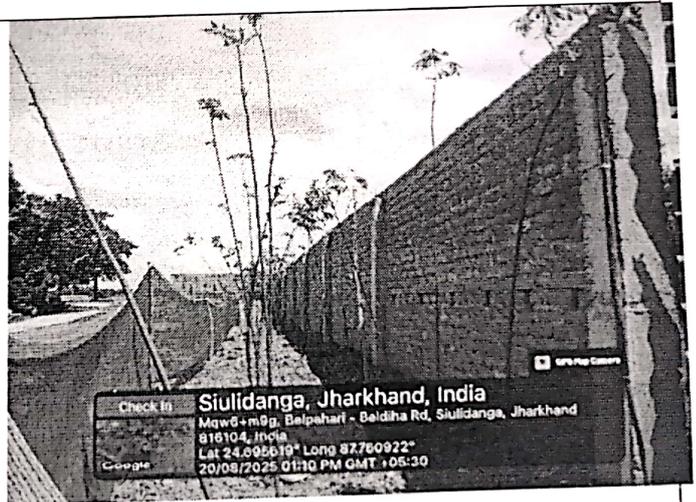
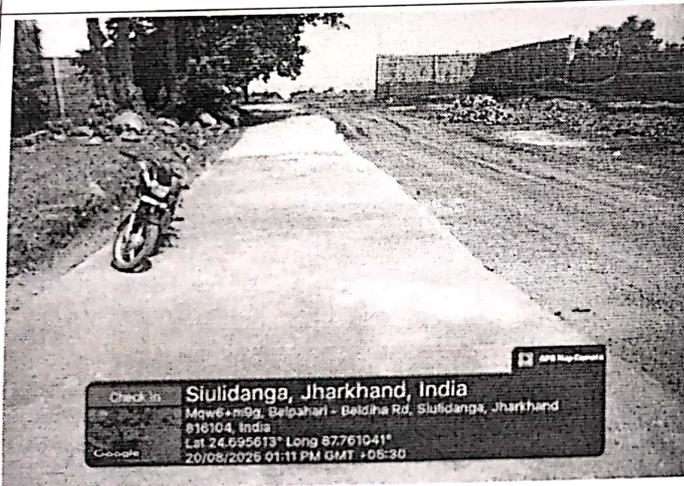
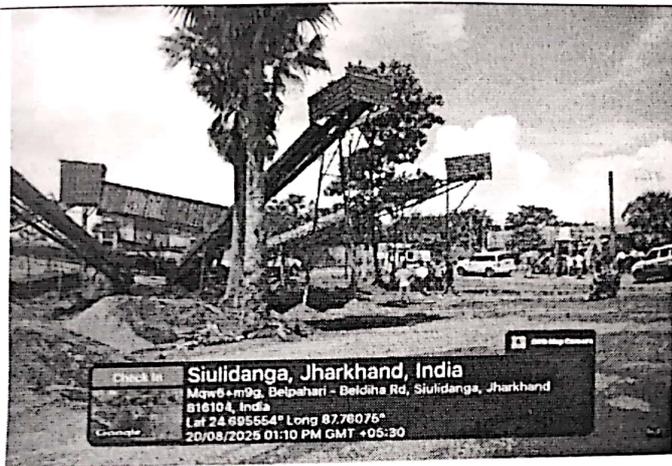
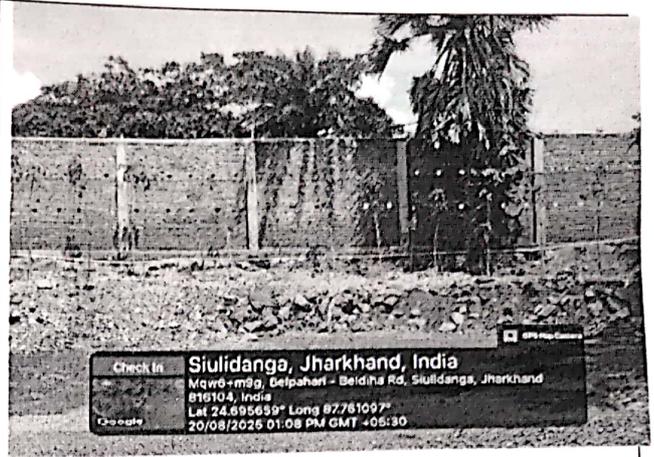
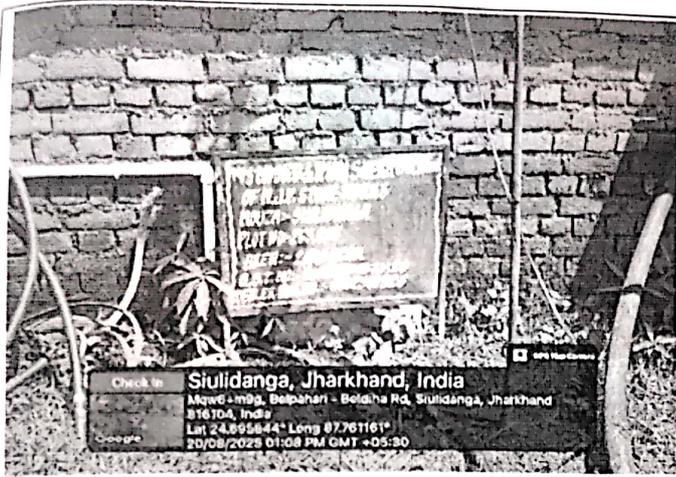


Figure 5: Photographs of the Crushing Area Of M/S N J P Stone Works (Stone Crusher).

108

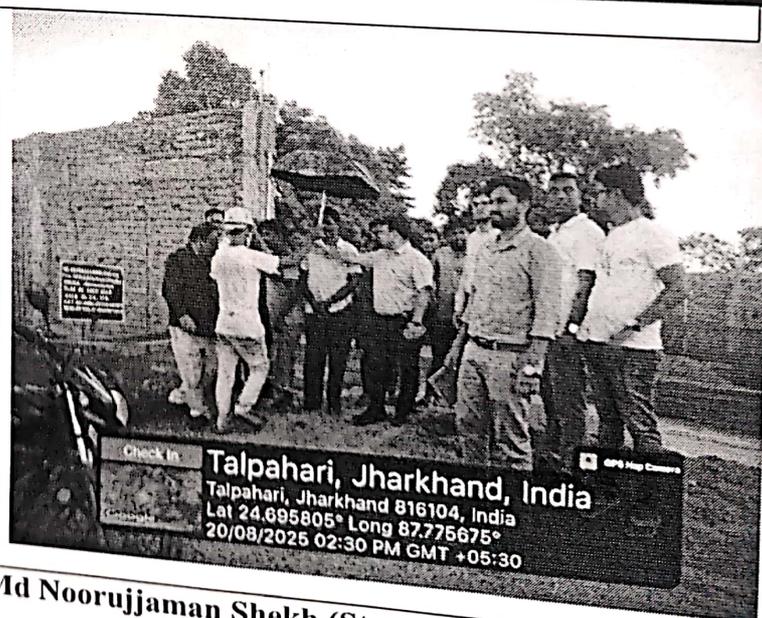
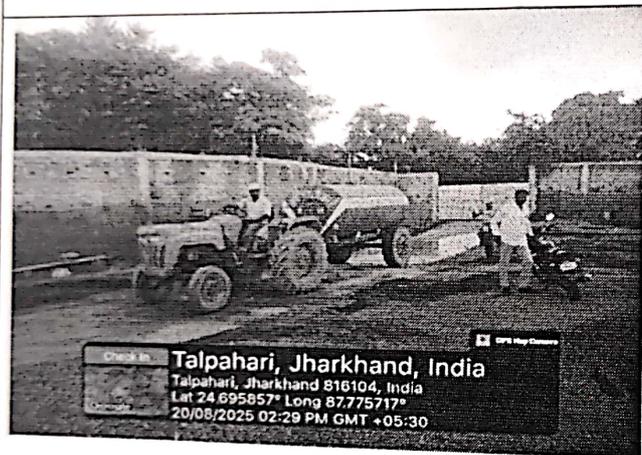
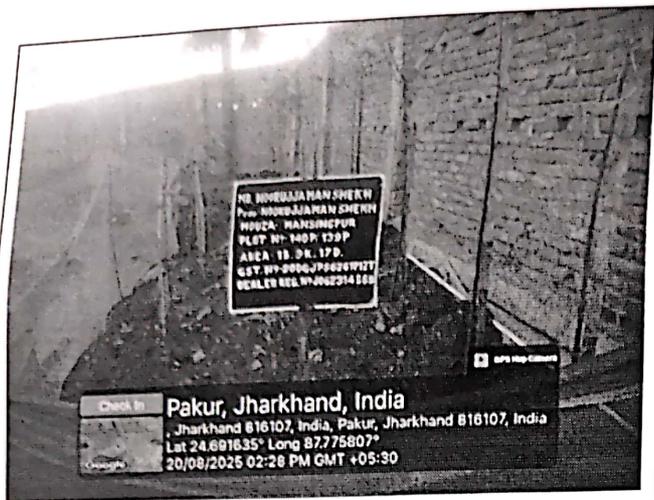


Figure 6: Photographs of the Crushing Area Of M/S Md Noorujjaman Shekh (Stone Crusher).



Figure 7: Photographs of the Mining area and Crushing area of Pratappur & Mansinghpur Stone Mine of M/S Four Star Stone Works (Stone Mines with Crusher).

10/8

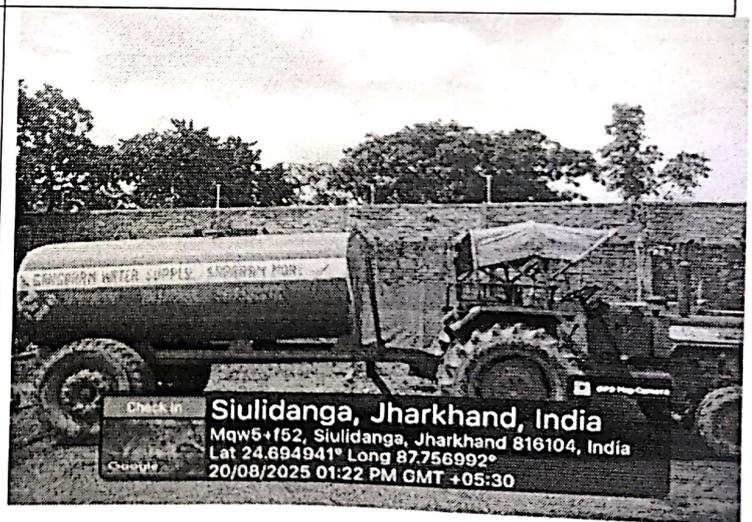
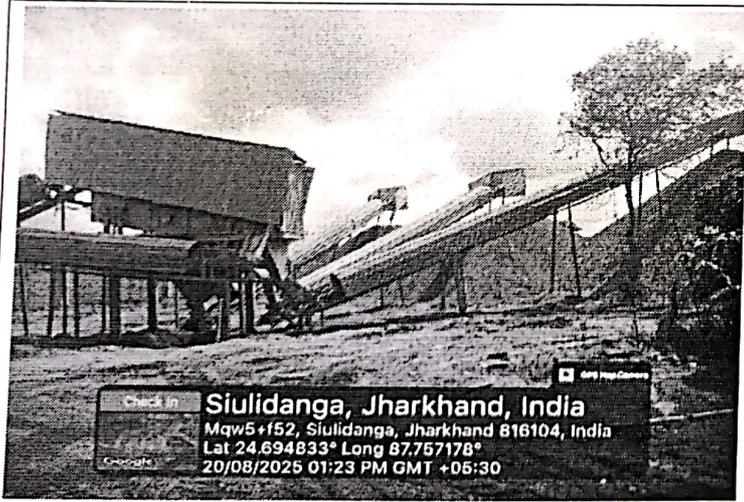
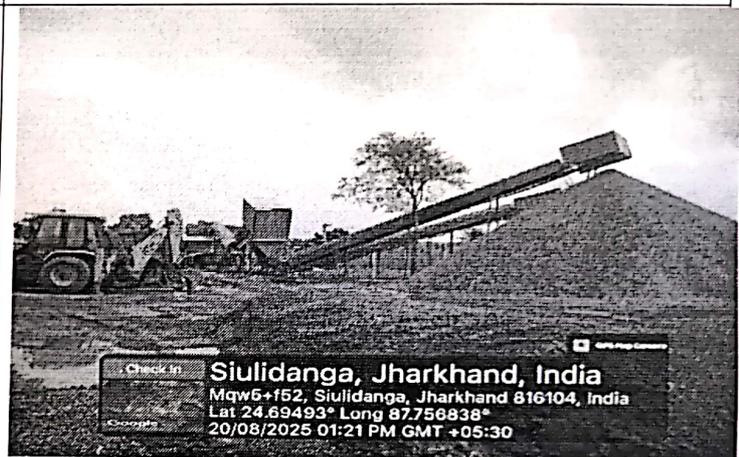
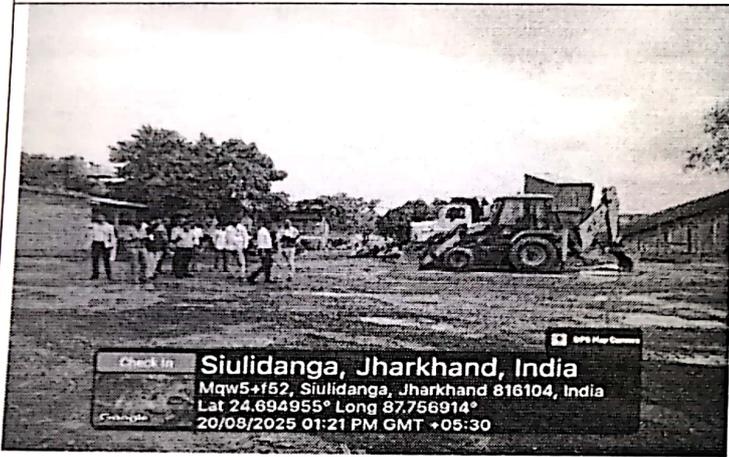


Figure 8: Photographs of the Crushing Area Of M/S New Four Star Stone Works (Stone Crusher).

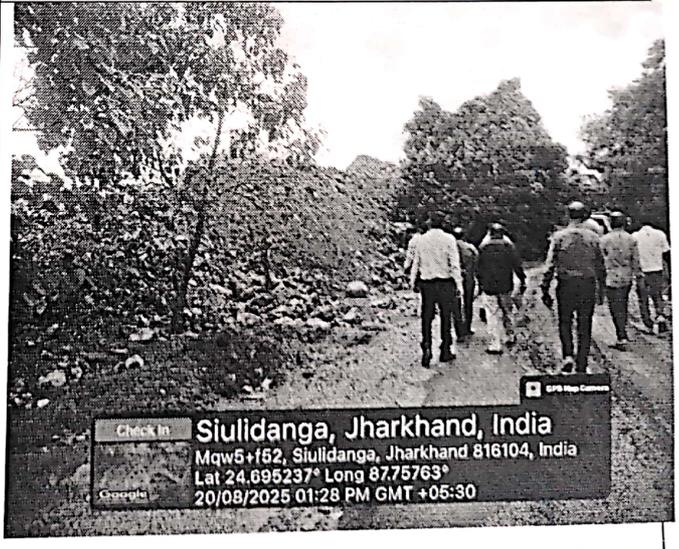
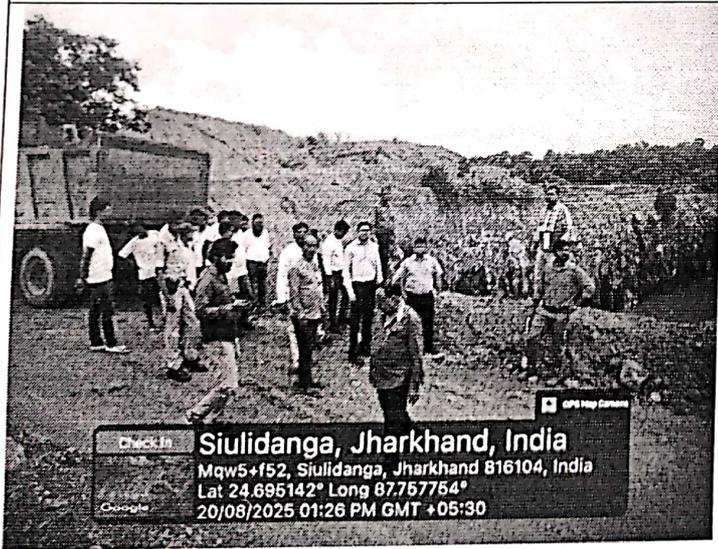
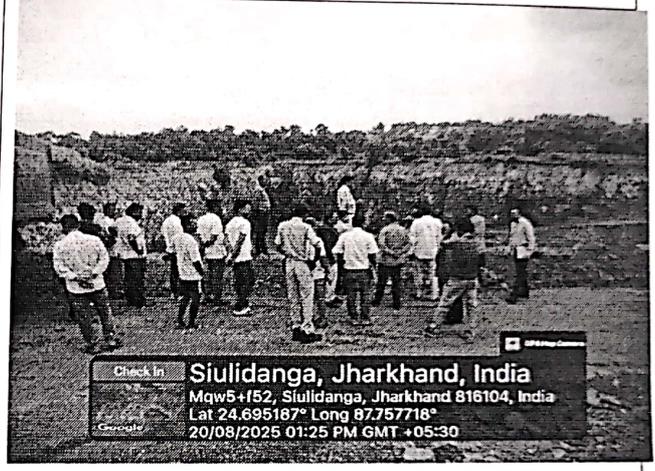
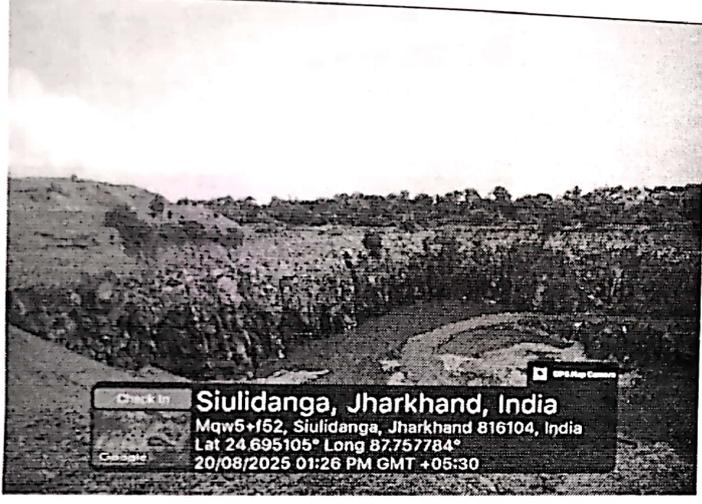
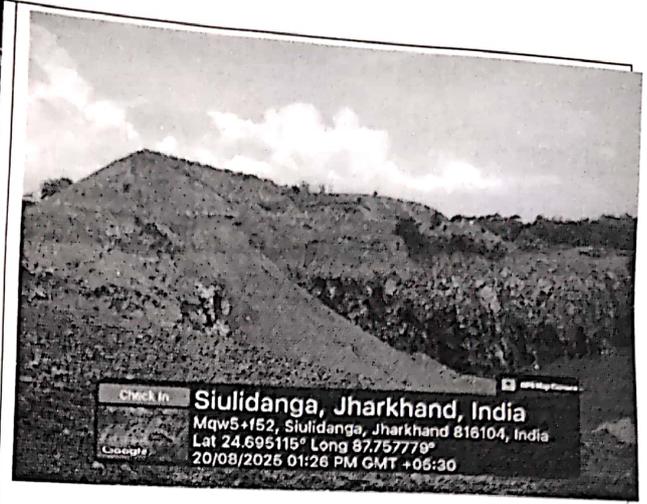
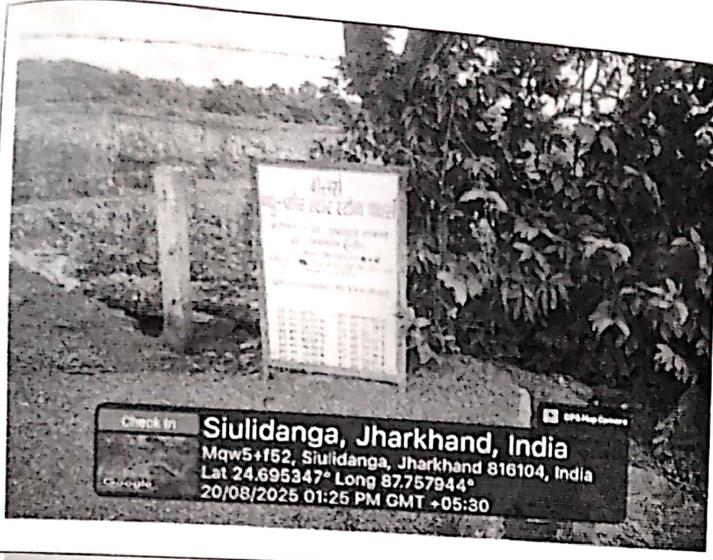


Figure 9: Photographs Of the Mining Area Of M/S New Four Star Stone Works (Stone Mines).

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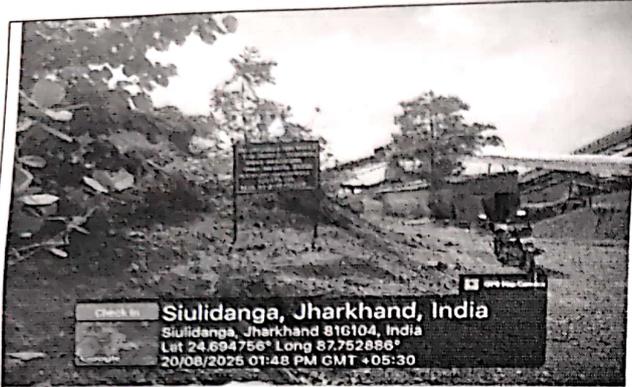


Figure 10: Photographs Of the Mining Area Of M/S Jai Guru Stone Works (Stone crusher).



Figure 11: Photographs Of the Crushing Area Of M/S Jai Guru Stone Works (Stone Mines).

Annexure I: Status of Consent to Operate (CTO)

1. M/S DADA BHAI STONE WORKS (STONE CRUSHER)
2. BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS (STONE MINES)
3. M/S PAKUR BLACK ROCK STONE WORKS (STONE CRUSHER)
4. M/S N J P STONE WORKS (STONE MINES)
5. M/S N J P STONE WORKS (STONE CRUSHER)
6. M/S MD NOORUJJAMAN SHEKH (STONE CRUSHER)
7. PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS (STONE MINES WITH CRUSHER)
8. M/S NEW FOUR STAR STONE WORKS (STONE CRUSHER)
9. M/S FOUR STAR STONE WORKS (STONE MINES)
10. M/S JAI GURU STONE WORKS (STONE MINES)
11. M/S JAI GURU STONE WORKS (STONE CRUSHER)



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-21732925/2025/1063

Dated : 2025-05-12

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-04-17 of M/S DADA BHAI STONE WORKS, Occupier Name :MD MANIRUZZAMAN for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent-to-Establish (CTE) granted vide Ref No JSPCB/HO/RNC/CTE-19965541/2024/397 Dated : 2024-08-16, for the production of Stone Chips 432 TPD and stone dust 48 TPD , total investment- Rs – 184 lakhs, At Mauza : BISANPUR , Khata No. : 12, 08 Khesra No. :14, 15P, 31P, Area- 8 Bigha 9 Katha 12 Dhur, At Mauza - Bishanpur, P S -Hiranpur, District-Pakur of this office.

(b) The content of CTO was granted issued by the Board vide Ref No. JSPCB/HO/RNC/CTO-19486547/2024/1350 Dated : 2024-08-20 production of Stone Chips 432 TPD and stone dust 48 TPD,valid till 31.05.2025 of this office.

(c) The content of Two Notarized land agreement: (i) Notarized land rent agreement made on dated 01/11/2023 executed by and b/w Karigar mareiya To M/s Dada Bhai Stone Works, At J.B.No: 12; Plot No.: 31 in Mauza- Bishanpar, P.S- Hiranpur, Dist-Pakur, over a total area of 02 Bigha,13 Katha, 04 Dhur, valid for 04 years 11 months for rent.

(ii) Notarized land rent agreement made on dated 01/11/2023 executed by and b/w Fagu Murmu To M/s Dada Bhai Stone Works, At J.B.No: 08; Plot No.: 14,15 in Mauza- Bishanpar, P.S- Hiranpur, Dist-Pakur, over a total area of 05 Bigha,16 Katha, 08 Dhur, valid for 04 years 11 months for rent.

(d) The content of Affidavit regarding procurement of raw material from valid sources and Tree Plantation vide Ref No- 1270 on dated 17.04.2025.

(e) The content of Inspection Report (I/R) issued vide ref no.506 on dated 25.03.2025 of Regional Office, Dumka.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -BISANPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

Before Expansion	Mauza : BISANPUR , Khata No. : 12, 08 Khesra No. :14, 15P, 31P	8 Bigha 9 Katha 12 Dhur	184 lakhs	Stone Chips 432 TPD and stone dust 48 TPD	31/05/2027
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(A) Specific Conditions:

1. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
2. That, the occupier shall construct wind breaking wall of 10 ft. height.
3. That, the occupier shall do regular cleaning & wetting of the ground within the premises.
4. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
5. That, the occupier shall construct metallised internal roads within the premises.
6. That, the occupier shall make sure that the Haul roads are properly maintained to keep control on these secondary emissions. Adequate number of sprinklers should be installed to suppress the dust.
7. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remained in operation during crushing period.
8. That the occupier shall ascertain that conveyor belts be covered / enclosed to avoid fugitive emission, without side-gaps.
9. That, the occupier shall cover screen, crusher with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute of suitable height.
10. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
11. That, the occupier shall submit Ambient Noise level monitoring reports within the consent period.
12. That the occupier shall ensure that a proper green belt is to be developed surrounding the crushers.
13. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee

and documents showing compliance of all of the above conditions.

15. That the unit shall not operate beyond the CTO validity period without obtaining valid CTO from Board.

(B) **General Conditions :**

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 µg/ Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita
Mishra
[Amrita Mishra]
Divisional Head, Dumka

Digitally signed by
Amrita Mishra
Date: 2025.05.12
10:37:51 +05'30'

Dated : 2025-05-12

Memo No. : JSPCB/HO/RNC/CTO-
21732925/2025/1063

Copy to: M/S DADA BHAI STONE WORKS, At-BISANPUR, THANA- AMRAPARA, DISTRICT PAKUR/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Amrita Mishra
[Amrita Mishra]
Divisional Head, Dumka

Digitally signed by Amrita Mishra
Date: 2025.05.12 10:38:11 +05'30'



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-19965541/2024/397

Dated : 2024-08-16

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 19965541 / dated : 05/08/2024 of M/S DADA BHAI STONE WORKS, MD MANIRUZZAMAN for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. **Documents Relied Upon:**
 - (a) The content of Checklist Ref. No. 567, dated 03.04.2024 of Regional Office, Dumka;
 - (b) (i) The content of a Notarized land rent agreement bearing dated 01.11.2023, executed by and b/w Sri Fagu Murmu and others with M/S DADA BHAI STONE WORKS (MD MANIRUZZAMAN, Partner), at J.B No -8, Plot No - 14 & 15(p), in Mauza- Bisanpur, Dist. Pakur over an area of 05 Bigha 16 Katha 08 Dhur valid for 04 years 11 months.
 - (ii) The content of a Notarized land rent agreement bearing dated 01.11.2023, executed by and b/w Sri Karigar Maraiya and others with M/S DADA BHAI STONE WORKS (MD MANIRUZZAMAN, Partner), at J.B No -12, Plot No - 31(p), in Mauza- Bisanpur, Dist. Pakur over an area of 02 Bigha 13 Katha 04 Dhur valid for 04 years 11 months.
 - (c) The content of DFO Sahebganj's certificate regarding ESZ vide letter no. 2310 dated 28.11.2023.
 - (d) The content of DFO Pakur FD's certificate vide letter no. 1560 dated 16.12.2023.
 - (e) The content of Declaration made by Md. Maniruzzaman , owner of Bishanpur Stone Deposit at Mauza - Bishanpur, Pakur regarding supply of Stone Boulder.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- BISANPUR , P S -HIRANPUR , District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Mauza : BISANPUR , Khata No. : 12, 08 Khesra No. :14, 15P, 31P	8 Bigha 9 Katha 12 Dhur	184 lakhs	Stone Chips 432 TPD and stone dust 48 TPD	Date of issue to one year

(A) **Specific Conditions:**

1. That, the occupier shall construct at least 10 feet high wind breaking wall.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
4. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
5. That, the occupier shall obtain raw material only from valid Source and the occupier will be responsible for that.
6. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
7. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone area.
8. That, the grant of this Consent to Establish shall be subject to regulations/ conditions of the Eco sensitive Zone, notified or to be notified in future under EP Act, for any Protected Area (National Park, Wildlife Sanctuary, etc.).
9. That, this CTE is valid subject to the further notification/guideline issued by concerned authority regarding ESZ. If any discrepancy will be found then the consent order shall be automatically revoked.
10. That, the occupier shall apply for CTO along with the compliance report of this CTE.
11. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
12. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

That, the CTE supersede the CTE granted previously vide Ref No.: JSPCB/HO/RNC/CTE-18867684/2024/216 Dated : 2024-05-04. 154

14. That, the occupier shall install online certified PM 10 analyzer with onsite display and will provide connectivity to JSPCB server.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

155
That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.

5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Kumar
Manibhushan
[Kumar Manibhushan]
Environmental Engineer-cum-
Section Head, Dumka

Digitally signed by
Kumar Manibhushan
Date: 2024.08.16
13:16:59 +05'30'

Memo No. : JSPCB/HO/RNC/CTE-
19965541/2024/397

Dated : 2024-08-16

Copy to : M/S DADA BHAI STONE WORKS, At-BISANPUR, THANA- AMRAPARA, DISTRICT - PAKUR/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Kumar Manibhushan
[Kumar Manibhushan]
Environmental Engineer-cum-
Section Head, Dumka

Digitally signed by Kumar
Manibhushan
Date: 2024.08.16 13:17:37 +05'30'



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-21367923/2025/318

Dated : 2025-02-06

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-01-31 of BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS, Occupier Name :MD MANIRUZZAMAN for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. **Documents Relied Upon:**
 - (a) The content of Environmental Clearance issued by SEIAA, Jharkhand vide Letter No. – EC/SEIAA/2021-22/2405/2021/198 Ranchi dated – 02.08.2022 for the project " Bishanpur Stone Deposit Of M/S Dada Bhai Stone Works at at Village– Bishanpur PS- Hiranpur District- Pakur, Jharkhand (2.48 Ha)".
 - (b) The content of CTO was granted issued by the Board vide Ref No- JSPCB/HO/RNC/CTO-18866417/2024/725 Dated: 2024-04-18 production of Stone Boulder - 1, 44,396 TPA (As per EC) valid till 31/03/2025 with its compliance report.
 - (c) The content of CTE was granted issued by the board vide ref no. Ref No.: JSPCB/HO/RNC/CTE-18037727/2024/130 Dated : 2024-03-18 of this office.
 - (d) The content of mining lease deed no 4420/4387 executed by and b/w Deputy Commissioner, Dumka and M/S Dada Bhai Stone Works (Partners- Md Maniruzzaman) on 25.11.2023 for stone mining valid from 25.11.2023 to 24.11.2033 at Area in 6.12 (2.48 Ha) Acre at Mauza Bishanpur P.S- Pakur District- Pakur with site tracing map signed by Proponent, AMO & DC.
 - (e) The content of Inspection Report (I/R) vide ref no.126 dated 28.01.2025 issued by Regional Office, Dumka.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -BISHANPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
					Date of issue To

Before Expansion	Khata No. - 25, Plot No. 349(P), 360(P), Khata No. 13, Plot No. 352(P), 353(P), 373(P), 374(P), Khata No. 22, Plot No. 361(P), 362(P) (As per EC)	2.48 Ha. (As per EC)	669 Lakhs	Stone Boulder 1,44,396 TPA (Maximum production capacity as per EC) *[Year-wise production capacity needs to be maintained as per EC]	31/03/2027
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(A) Specific Conditions:

1. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles.
2. That, the occupier shall do mining activities only if, mining lease has valid time validity.
3. That, the occupier Shall Submit Production figure of the Boulder duly certified by D.M.O, within consent period.
4. That, the occupier shall supply Stone Boulder only to those stone crusher units which have valid Consent to Operate order from Board and shall maintain record of it and show the record to the Inspecting Officer at the time of inspection.
5. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by filling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case soil be stored out of mine lease area and report to J.S.P.C. Board.
6. That, the occupier shall reclaim mines out area regularly and do tree plantation in at least 33% of the space preferably along the periphery and in vacant space.
7. That, the occupier shall not use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
8. That, the occupier shall maintain the compliance status failing which CTO will be revoked or environmental compensation will be levied.
9. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year.
10. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
11. That, the occupier shall carry out mining activity at a minimum distance of 100 meter away from the bank of any river or stream or water body.

12. That, the occupier shall submit ambient air quality and Noise level monitoring reports every six month to the board.
13. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit compliance report every six months to the Board and shall keep their annual production within the capacity mentioned in Environmental Clearance.
14. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
15. That the occupier shall supply the stone boulders to only such crusher units which have valid consent from Board and are situated at a distance of 5 km."
16. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.
17. That the occupier shall provide information to JSPCB regarding temporary discontinuation/ under suspension/closure /any case of accident or other unforeseen act or event of the unit.
18. That the occupier shall construct and maintain toe wall, garland drain and settling pond all along the OB dump and shall do it's desilting regularly.
19. That, the occupier shall not operate the unit beyond the CTO validity period, without obtaining CTO from Board.
20. That the occupier shall abide by the conditions & shall confine the production as per the year wise production capacity mentioned in EC.
21. That the occupier shall increase the Plant density and diversity at the site within a timeline of 6 months and shall intimate Board regarding the action taken.
22. This CTO shall supersede the last granted CTO issued by the Board vide Ref No- JSPCB/HO/RNC/CTO18866417/2024/725 Dated: 2024-04-18.

(B) **General Conditions :**

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
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- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Memo No. : JSPCB/HO/RNC/CTO-
21367923/2025/318

Amrita
Mishra
[Amrita Mishra]
Section Head, Dumka
Dated : 2025-02-06

Copy to: Bishanpur Stone Deposite Of M/S Dada Bhai Stone Works at Mauza- BISHANPUR, Ps:
HIRANPUR District: PAKUR /Director Of Industry, Government Of Jharkhand, Ranchi/ Director Of
Mines, Government Of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector Of Factories,
Government Of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka

Amrita
Mishra
[Amrita Mishra]
Section Head, Dumka



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-18037727/2024/130

Dated : 2024-03-18

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 18037727 / dated : 01/01/2024 of BISHANPUR STONE DEPOSITE OF M/S DADA BHAI STONE WORKS, MD MANIRUZZAMAN for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. **Documents Relied Upon:**
 - (a) The content of Checklist Ref. No. 73 dated 16.01.2024 of Regional Office, Dumka;
 - (b) The content of Environmental Clearance issued by SEIAA, Jharkhand vide Letter No. - EC/SEIAA/2021-22/2405/2021/198 Ranchi/ dated 02/08/2022 for the project "Bishanpur Stone Deposit of M/s Dada Bhai Stone Works at village: Bishanpur, Khata No. 25, Plot No. 349(P), 360(P), Khata No. 13, Plot No. 352(P), 353(P), 373(P), 374(P), Khata No. 22, Plot No. 361(P), 362(P), Tehsil : Hiranpur, Dist.: Pakur, Jharkhand (2.48 Ha) for production capacity of Stone 1,44,396 TPA."
 - (c) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No 742 dated 03/05/2021 certifying that the distance of project location from RF/PF is 250 m.
 - (d) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter no. 878 dated 13/05/2021 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from the project location and the applied site for the proposed project is located outside the notified ESZ Boundary of the Udhwa Lake Bird Sanctuary.
 - (e) The content of Registered lease as Document No. 2023/PAK/4420/BK1/4387 dated 08.12.2023 At office of SRO, Pakur for Mauza: Bishanpur, Dist. Pkaur, Khata No. 25, Plot No. 349(P), 360(P), Khata No. 13, Plot No. 352(P), 353(P), 373(P), 374(P), Khata No. 22, Plot No. 361(P), 362(P); over an area of 6.12 Acres (2.48 Ha.) valid up to 24/11/2033 in favour of M/s Dada Bhai Stone Works.
 - (f) The content of Mining Plan Approval Letter issued by the DMO, Pakur Memo No. 1394/M, dated 10/08/2021 along with Mine Closure Plan.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- BISHANPUR, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			

Before Expansion	Khata No. 25, Plot No. 349(P), 360(P), Khata No. 13, Plot No. 352(P), 353(P), 373(P), 374(P), Khata No. 22, Plot No. 361(P), 362(P) (As per EC)	2.48 Ha. (As per EC)	669 Lakhs	Stone Boulder - 1,44,396 TPA (As per EC)	As per EC
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(A) **Specific Conditions:**

1. That, the occupier shall comply all the conditions of Environmental Clearance and submit the report to the Board.
2. That, the proponent shall implement plan of rainwater harvesting with establishment of the project and report to the Board as per the design & drawing of Central Ground Water Board/ State Ground Water Directorate.
3. That, the proponent shall not alter the flow path or course of any river or stream or water body without prior permission from the competent authority.
4. That, the proponent shall carry out transportation of stone boulders or over burden in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.
5. That, the proponent shall do mining operations at least 100 meters away from the bank of any river or stream or water body.
6. That the occupier shall construct and maintain the toe wall, garland drain and settling pond all along the OB dump and shall do its disilting regularly.
7. That, the occupier shall submit Ambient air quality and Ambient noise level monitoring report before commissioning of the mine to the Board.
8. That, the proponent shall make arrangement for reclamation of the mined out area and on that place tree plantation shall be done as per the guideline of Department of Forest & Environment., Govt. of Jharkhand.
9. That, the proponent shall keep all the overburden within the lease hold area and shall keep in such a way that no materials should get washed away during the monsoon beyond the lease hold area.
10. That, the proponent shall not at all use any sort of explosives for mining without an explosive license from Explosive Department.

11. That, the proponent shall supply raw material to only those crusher units or road making projects which have a valid consent to operate of the Board and keep record thereof.

(B) **General Conditions :**

(1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.

(2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.

(3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. **That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**

5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Yatindra
Kumar
Das

Digitally signed
by Yatindra
Kumar Das
Date: 2024.03.18
17:52:52 +05'30'

[Yatindra Kumar Das]
Member Secretary

Memo No. : JSPCB/HO/RNC/CTE-
18037727/2024/130

Dated : 2024-03-18

Copy to : Bishanpur Stone Deposit of M/s Dada Bhai Stone Works at village: Bishanpur, Tehsil : Hiranpur,
Dist.: Pakur, Jharkhand / Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/
DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Yatindra Kumar
Das

Digitally signed by Yatindra
Kumar Das
Date: 2024.03.18 17:52:52
+05'30'

[Yatindra Kumar Das]
Member Secretary

166
JHARKHAND STATE POLLUTION CONTROL BOARD



TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

RefNo. JSPCB/HO/RNC/CTO-21874170/2025/948

Dated : 2025-04-29

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-03-25 of PAKUR BLACK ROCK STONE, Occupier Name :AKIBUL SHAIKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of CTO was granted issued by the Board vide Ref No. JSPCB/HO/RNC/CTO-19945642/2024/1517 Dated: 2024-09-19, Production of Stone Chips – 9000 Cft/Day and Stone Dust- 1000 Cft/Day, Valid till 31/05/2025 of this is office.

(b) The content of Two Notarized land documents:(i) Notarized land rent agreement dated 21.03.2004 executed by & b/w Sri Patras Tudu and Others with Pakur Black Rock Stone (Stone Crusher) Sri Akibul Shaikh, for J. B. No. – 35, Plot No. – 99 over a total area of 02 Bigha in Mouza– GANESHPUR, PS.- HIRANPUR, DIST.- PAKUR valid for 04 years 11 Months.

(ii) Notarized land rent agreement dated 21.03.2004 executed by & b/w Sri Manuwel Tuddu and Sri Akibul Shaikh (partner M/s Pakur Black Rock Stone), for J. B. No. – 35, Plot No. – 93, 100 over a total area of 05 B 08 K 17 D in Mouza– GANESHPUR, PS.- HIRANPUR, DIST.- PAKUR valid for 04 years 11 Months.

(c) The content of Affidavit regarding procurement of raw material from valid sources and vide Ref No-10764 on dated 22.03.2025.

(d) The content of Inspection Report (I/R) vide Ref No.767 on Dated 19.04.2025 of Regional Office, Dumka.

(e) The content of CTE granted vide Ref No.: JSPCB/HO/RNC/CTE-19076427/2024/366 Dated: 2024-07-31 for production of Stone Chips -9000 CFT/Day & Stone dust- 1000 CFT/Day,as per investment of Rs.180 Lacs of this office (VCNH).

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -GANESHPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
					Date of issue To



Before Expansion	Khata No. : 35 Khesra No. : 93, 99 P, 100	06 Bigha 18 Katha 02 Dhur (As per CTE)	16780 Lacs	Stone Chips - 9000 CFT/Day & Stone dust- 1000 CFT/Day	31/05/2026
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(A) Specific Conditions:

1. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
2. That, the occupier shall construct wind breaking wall of 10 ft. height.
3. That, the occupier shall do regular cleaning & wetting of the ground within the premises.
4. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
5. That, the occupier shall construct metallised internal roads within the premises.
6. That, the occupier shall make sure that the Haul roads are properly maintained to keep control on these secondary emissions. Adequate number of sprinklers should be installed to suppress the dust.
7. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remained in operation during crushing period.
8. That the occupier shall ascertain that conveyor belts be covered / enclosed to avoid fugitive emission, without side-gaps.
9. That, the occupier shall cover screen, crusher with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute of suitable height.
10. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
11. That, the occupier shall submit Ambient Noise level monitoring reports within the consent period.
12. That the occupier shall ensure that a proper green belt is to be developed surrounding the crushers.
13. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control

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Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

15. That the unit shall not operate beyond the CTO validity period without obtaining valid CTO from Board.

(B) **General Conditions :**

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 ug/m ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Non-Carbonaceous Wastes	In TSDF
2	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita
Mishra

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Mishra
Date: 2025.04.29 18:11:5
+05'30'

[Amrita Mishra]

Divisional Head, Dumka

Dated : 2025-04-29

Memo No. : JSPCB/HO/RNC/CTO-
21874170/2025/948

Copy to: PAKUR BLACK ROCK STONE, At-MAUZA- GANESHPUR, PS- HIRANPUR, Distt. Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Amrita Mishra

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Date: 2025.04.29 18:12:21 +05'

[Amrita Mishra]

Divisional Head, Dumka



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-19076427/2024/366

Dated : 2024-07-31

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 19076427 / dated : 02/05/2024 of PAKUR BLACK ROCK STONE, AKIBUL SHAIKH for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. **Documents Relied Upon:**

(a) The content of checklist, Ref No. 964/RO,JSPCB, Dumka, Dated 08.06.2024;

(b) The content of (i)Notarized rent agreement Sri Patharash Tuddu and others with Sri Akibul Shaikh(partner M/s Pakur Black Rock Stone) for a period of 4 years 11 months.made on dated 21.03.2024 for JB no-35, Plot no-99 Area-02 Bigha.

(ii)Notarized rent agreement between Sri Manuwel Tuddu and Sri Akibul Shaikh (partner M/s Pakur Black Rock Stone) for a period of 4 years 11 months.made on dated 21.03.2024 for JB no-35, Plot no-93 &100 Area-05 Bigha,08 Katha 17 Dhur,

(c) The content of DFO Pakur FD's letter no.478 dated 28.03.2024. As per the distance of project site from RF/PF is 250m.

(d) The content of DFO Sahebganj wild life FD's letter no. 755 dated 13.04.2024. Outside ESZ.

(e) The content of (i) Notarized agreement affidavit vide Bearing sl. no 34, dated 15.07.2024 with the stone mines (Raw material supplier) for supplying raw material 3000 cft/day. Mines located within the 4 km radius of the crusher, along with the valid CTO copy, of the mines.

(ii) Notarized agreement affidavit vide Bearing sl. no 672, dated 03.07.2024 with the stone mines (Raw material supplier) for supplying raw material 7000 Cft/day. Mines located within the 0.6 Km radius of the crusher, along with the valid CTO copy, of the mines.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- GANESHPUR, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			

Before Expansion	Khata No. : 35 Khesra No. : 93, 99 P, 100	06 Bigha 18 Kathha 02 Dhur(As per applicati on)	180 Lacs	Stone Chips - 9000 CFT/Day & Stone dust- 1000 CFT/Day	Date of issue to one year
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(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered

transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.

12. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.

13. That, the occupier shall maintain the concentration of dust up to 10 meter from the crusher within 600 g/Nm³.

14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

15. That, the occupier shall install PM10 Analyzer, which connectivity should be with JSPCB server.

(B) General Conditions :

(1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.

(2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.

(3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Kumar
Manibhushan

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Kumar Manibhushan
Date: 2024.07.31
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[Kumar Manibhushan]
Environmental Engineer-cum-
Section Head, Dumka

Dated : 2024-07-31

Memo No. : JSPCB/HO/RNC/CTE-
19076427/2024/366

Copy to : PAKUR BLACK ROCK STONE, At-MAUZA- GANESHPUR, PS- HIRANPUR, Distt.-
Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of
Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand,
Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary
action.

Kumar
Manibhushan

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Date: 2024.07.31 22:19:35
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[Kumar Manibhushan]
Environmental Engineer-cum-
Section Head, Dumka



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/RO/DMK/CTO-18736324/2024/84

Dated : 2024-03-21

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-03-05 of MS N J P STONE WORKS (STONE MINES), Occupier Name :Patner JAHRUL HAQUE for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. **Documents Relied Upon:**

(a) The content of inspection report Ref no.- 520 dated 18.03.2024 of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C. Board, Dumka.

(b) The content of DFO, Pakur letter No.- 808, dated 18.26.07.2019 which shows that the distance of the proposed site/ Plot No 73/P, 74, 75, 76/P, 80/303, 80, 304/P Area- 6.25 Acres or 2.53 Ha, Mauza Siulidanga, P.S.- Hiranpur, Distt.- Pakur 360 mtrs away from Notified Forest Land and also is 30746 mts away from Udhwa Lake Bird Sanctuary and there is no National Park, Wild Life Sanctuary and Biodiversity area within 10 KM radius and the proposed site is not situated any ESZ.

(c) The content of Environmental Clearance vide letter No. EC/SEIAA/2018-19/2275/2019/691 dated 08.11.2019 issued by SEIAA, Ranchi, Jharkhand of Siulidanga Stone Deposit of M/s N J P Stone Works (Stone Mines) for Plot No 73/P, 74, 75, 76/P, 80/303, Area- 2.53 Ha, Mauza- Siulidanga, P.S.- Hiranpur, Distt.- Pakur for stone mining capacity -650 TPD of stone boulders.

(d) The content of Mining lease deed for stone mining from 09.01.2020 to 08.01.2030 for 10 years for Plot No 73/P, 74, 75, 76/P, 80/303, J.B. No.-02 & 03, Area- 6.25 Acres or 2.53 Ha, Mauza- Siulidanga, P.S.- Hiranpur, Distt.- Pakur and signed by PP, DMO and DC Pakur, but not uploaded all papers of mining lease deed.

(e) The content of Consent to Established (CTE), Ref No. JSPCB/HO/RNC/CTE-7385851/2020/201 dated 24.05.2020.

(f) The content of Consent to Operate (CTO) Ref No. JSPCB/RO/DMK/CTO-13961997/2023/61 Dated : 2023-03-27

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SIULIDANGA , P S -SIULIDANGA , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

Before Expansion	Plot No 73/P, 74, 75, 76/P, 80/303, Khata No.-02 & 03	177 Area 6.25 Acres or 2.53 Ha	Rs. 329.15 Lacs (as per project)	Stone Boulders – 650 TPD	31/03/2026
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(A) **Specific Conditions:**

1. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles;
2. That, the occupier shall do mining activities only if, mining lease has valid time validity.
3. That, the occupier Shall Submit Production figure of the Boulder duly certified by D.M.O, within consent period.
4. That, the occupier shall supply Stone Boulder only to those stone crusher units which have valid Consent to Operate order from Board and shall maintain record of it and show the record to the Inspecting Officer at the time of inspection;
5. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by filling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case soil be stored out of mine lease area and report to J.S.P.C. Board.
6. That, the occupier shall reclaim mines out area regularly and do tree plantation in at least 33% of the space preferably along the periphery and in vacant space.
7. That, the occupier shall not use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
8. That, the occupier shall maintain the compliance status failing which CTO will be revoked or environmental compensation will be levied.
9. That the occupier shall provide information to JSPCB regarding temporary discontinue/ under suspension/closed and accident or other unforeseen act or event of the unit.
10. That, the Board will review Consent-to-Establish after finalization of DSR & if required necessary modifications shall be made.
11. That, the occupier shall not do mining activities beyond 31.03.2026 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
12. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year.
13. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.

14. That, the occupier shall carry out mining activity at a minimum distance of 100 meter away from the bank of any river or stream or water body.

15. That, the occupier shall submit ambient air quality and Noise level monitoring reports every six month to the board.

16. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit compliance report every six months to the Board and shall keep their annual production within the capacity mentioned in Environmental Clearance.

17. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.

18. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

19. That, the occupier shall install PM 10 analyser as per CPCB guideline and US EPA approved technology with onsite display and will provide connectivity to JSPCB server.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	179 Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows: ~~86~~

S N	Parameter	Standard
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(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
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(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

(9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.

(10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

**RAJIVA
KUMAR
SINHA**

Digitally signed by
RAJIVA KUMAR
SINHA
Date: 2024.03.21
17:11:52 +05'30'
(Rajiva Kumar Sinha)
Regional Officer

Memo No. : JSPCB/RO/DMK/CTO-
18736324/2024/84

Dated : 2024-03-21

Copy to: Sri Jahrul Haque, Partner. of M/s N J P Stone Works (Stone Mines), At-Siulidanga, P.S.-
Hiranpur, Distt.- Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines,
Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/
D.F.O., Pakur/ D.M.O., Pakur / Member Secretary, Jharkhand State Pollution Control Board, Ranchi for
information & necessary action.

**RAJIVA
KUMAR SINHA**

Digitally signed by RAJIVA
KUMAR SINHA
Date: 2024.03.21 17:12:32
+05'30'
(Rajiva Kumar Sinha)
Regional Officer

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-7385851/2020/201

Dated : 2020-05-24

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 7385851 / dated : 27/01/2020 of MS N J P STONE WORKS, Patner JAHARUL HAQUE for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. **Documents Relied Upon:**
 - (a) The content of check list (inspection report) dated 16.02.2020 of Regional Officer, Regional Office Cum-Laboratory, J.S.P.C.Board, Dumka.
 - (b) The content of DFO, Pakur letter No.- 808, dated 18.26.07.2019 which shows that the distance of the proposed site/ Plot No 73/P, 74, 75, 76/P, 80/303, 80, 304/P Area- 6.25 Acres or 2.53 Ha, Mauza- Siulidanga, P.S.- Hiranpur, Distt.- Pakur 360 mtrs away from Notified Forest Land and also is 30746 mts away from Udhwa Lake Bird Sanctuary and there is no National Park, Wild Life Sanctuary and Bio-diversity area within 10 KM radius and the proposed site is not situated any ESZ.
 - (c) The content of Environmental Clearance vide letter No. EC/SEIAA/2018-19/2275/2019/691 dated 08.11.2019 issued by SEIAA, Ranchi, Jharkhand of Siulidanga Stone Deposit of M/s N J P Stone Works (Stone Mines) for Plot No 73/P, 74, 75, 76/P, 80/303, Area- 2.53 Ha, Mauza- Siulidanga, P.S.- Hiranpur, Distt.- Pakur for stone mining capacity -650 TPD of stone boulders.
 - (d) The content of Mining lease deed for stone mining from 09.01.2020 to 08.01.2030 for 10 years for Plot No 73/P, 74, 75, 76/P, 80/303, J.B. No.-02 & 03, Area- 6.25 Acres or 2.53 Ha, Mauza- Siulidanga, P.S.- Hiranpur, Distt.- Pakur and signed by PP, DMO and DC Pakur, but not uploaded all papers of mining lease deed.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- SIULIDANGA, P S -SIULIDANGA, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Mauza-Siulidanga, Plot No 73/P, 74, 75, 76/P, 80/303, Khata No.-02 & 03	Area- 6.25 Acres or 2.53 Ha	Rs. 329.15 Lacs (as per project)	Stone Boulders -650 TPD	Date of Issue to six month

(A) Specific Conditions:

1. That the occupier shall reclaim the mined out area as per approved mining plan.
2. That the occupier shall keep the OB dump at dump site as per mining plan & construct toe wall around dump site, garland drain with settling pits & maintain properly.
3. That the occupier shall maintain premises neat & clean and wetting of the ground with appropriate technique.
4. That, the occupier shall keep over burden dump(s) at least 100 meter away from river/stream/water body.
5. That the occupier shall keep the live soil in proper way at appropriate place separately.
6. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit report to the Board.
7. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
8. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
9. That, the occupier shall not at all use any sort of explosives for mining activities without obtaining license from the explosive department and submit the copy to the Board.
10. This CTE shall be valid till the date of DSR is prepared and approved by the competent authority and after finalization of DSR if required necessary modification shall be made.
11. That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.
12. That, the occupier shall ensure installation of CAAQMS & PM 10 analyzer as per timeline fixed by board and is mandatory.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.

(2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.

(3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. **That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.**
6. **This order shall be valid subject to compliance of all other legal requirements applicable to the unit.**

7. **The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.**

This is issued with the approval of the competent authority

Memo No. : JSPCB/HO/RNC/CTE-
7385851/2020/201

**RAJIVA
KUMAR
SINHA** Digitally signed (Rajiva Kumar Sinha)
by RAJIVA Section Head, Dumka
KUMAR SINHA
Date: 2020.05.24
13:40:44 +05'30' Dated : 2020-05-24

**Copy to : Sri Jahrul Haque, Partner. of M/s N J P Stone Works (Stone Mines), At-Siulidanga, P.S.-
Hiranpur, Distt.- Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines,
Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/
D.F.O., Pakur/ D.M.O., Pakur / Regional Officer, Jharkhand State Pollution Control Board, Dumka for
information & necessary action.**

RAJIVA Digitally signed by
KUMAR SINHA RAJIVA KUMAR SINHA
Date: 2020.05.24 13:42:18
+05'30'
(Rajiva Kumar Sinha)
Section Head, Dumka

JHARKHAND STATE POLLUTION CONTROL BOARD

186



TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-22393070/2025/1736

Dated : 2025-06-24

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-06-02 of M/S N J P STONE WORKS (STONE CRUSHER), Occupier Name :MD NOORUJJAMAN SHEKH AND PARTNERS for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981..

2. Documents Relied Upon:

(a) The content of Consent to Establish (CTE) Ref No.- JSPCB/HO/RNC/CTE-10203708/2021/179, dated- 29.06.2021 at Mauza – Siulidanga No. 67, J.B. No. 03; Plot Nos. – 265 & 266, Area-07 Bigha 00 Katha 06 Dhur Investment Rs. 150.0 Lac for the production capacity of Stone Chips– 9,000 CFT/Day and Stone Dust-1,000 CFT/Day of this office.

(b) The content of Consent-to-Operate granted vide Ref No- JSPCB/HO/RNC/CTO-19324752/2024/1195 Dated: 2024-07-26 production of Stone Chips– 9,000 CFT/Day, Stone Dust1,000 CFT/Day valid till 31/05/2025 of this office.

(c) The content of Inspection Report (I/R), Ref No.1227 dated 24.05.2025 of R.O. Dumka.

(d) The content of Affidavit vide ref No 30 dated 12.03.2025 stating that the procurement of raw material will be done from mines having valid CTO.

(e) The content of notarized land agreement 3. Two notarized land agreement (i) Notarized Land Rent Agreement bearing Sl. No. – 703 dated 15.04.2023 between Mose Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 58 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District - PAKUR over an area of 02 Bigha valid for a period of 4 years 11 months

(ii) Notarized Land Rent Agreement bearing Sl. No. – 701 dated 15.04.2023 between Lakhna Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 57 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 02 Bigha 07 Katha valid for a period of 4 years 11 months.

(iii) Notarized Land Rent Agreement bearing Sl. No. – 702 dated 15.04.2023 between Jetha Hansda and other and MD Noorujjaman Shekh J.B. No.: 23, Khesra No.: 59 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 02 Bigha 12 Katha 10 Dhur valid for a period of 4 years 11 months.

(iv)Notarized Land Rent Agreement bearing dated 06.05.2024 between Simon Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 265 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 03 Bigha 02 Katha 06 Dhur valid for a period of 4 years 11 months (plot mentioned in CTE.)

(v) Notarized Land Rent Agreement bearing dated 03.05.2024 between Pradhan Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 266 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 03 Bigha 18 Katha 00 Dhur valid for a period of 4 years 11 months (plot mentioned in CTE.)



3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SIULIDANGA NO-67 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	J.B. No. - 03; Plot Nos. - 265 & 266 (As per CTE)	07 Bigha 00 Katha 06 Dhur (As per CTE)	275 Lakhs (Revised Project cost)	Stone Chips- 9,000 CFT/Day, Stone Dust 1,000 CFT/Day	30/06/2027

(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remain in operation during crushing period.
6. That the occupier shall ascertain that conveyor belts be covered /enclosed to avoid fugitive emission, without side-gaps, in enclosure and belts.
7. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute.
8. That, the occupier shall make all road pucca and shall maintain good housekeeping by regular cleaning & wetting of the premises and dust prone areas.
9. That, the occupier shall obtain raw material only from valid source only and the occupier will be responsible for that.

That, the occupier shall store all raw materials and products under shed and shall as far as practicably do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.

11. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
12. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
13. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road.
14. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for containment of dust from stone crusher.
15. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.
16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
17. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.
18. That, the occupier shall submit compliance of this CTO conditions every year to the Board along with the recent analysis reports of Ambient Air Quality and Noise Monitoring from JSPCB lab portal and also with the CTO renewal application 120 days prior to the expiry of this CTO successively.
19. That, the occupier shall submit ambient air quality and Noise level monitoring reports every year to the Board.
20. That the occupier shall be liable for any discrepancy in the matter of land ,if ever arises.
21. The occupier shall install USEPA approved PM 10 analyser and shall ensure uninterrupted connectivity to JSPCB server.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

(2) That, the occupier shall maintain the emission quantity within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 µg/m3

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
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(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

(9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.

10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita Mishra
Digitally signed by Amrita Mishra
Date: 2025.06.24 15:52:13 +05'30'

[Amrita Mishra]
Divisional Head, Dumka

Dated : 2025-06-24

Memo No. : JSPCB/HO/RNC/CTO-
22393070/2025/1736

Copy to: M/s N J P Stone Works (Stone Crusher), At-Siulidanga, Place: Hiranpur, P.O.: Hiranpur, District: Pakur/Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/D.M.O., Pakur / Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

Amrita Mishra
Digitally signed by Amrita Mishra
Date: 2025.06.24 15:52:29 +05'30'

[Amrita Mishra]
Divisional Head, Dumka

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-10203708/2021/179

Dated : 2021-06-29

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 10203708 / dated : 07/04/2021 of M/S N J P STONE WORKS (STONE CRUSHER), MD NOORUJAMAN SHEKH AND PARTNERS for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. **Documents Relied Upon:**

(a) The content of check list dated 17.03.2021 (inspection report) of Regional Officer, Regional Office Cum-Laboratory, J.S.P.C. Board, Dumka.

(b) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No 490 dated 06/03/2021 stating that the distance of project location from reserved forest / protected forest is more than 250m and the project location does not come under no mining zone.

(c) The Content of Distance Certificate issued by DFO, Wildlife Division Hazaribagh vide letter No 673 dated 01/04/2021 stating that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from project location and the proposed project does not come under prohibited category of ESZ.

(d) The content of as a raw material the unit has uploaded self declaration to procure Raw material from valid Stone Mines.

(e) The content of affidavit for Land Rent Agreement dated 26/03/2021 & 07/04 2021 valid upto 25/02/2026 & 06/03/2026.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- SIULIDANGA NO-67, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Mauza – Siulidanga No-67, J.B. No. – 03; Plot Nos. – 265 & 266	07 Bigha 00 Katha 06 Dhur	Rs. 150 Lakhs	product – Stone Chips & Stone Dust of capacity – 9,000 CFT/Day & 1,000 CFT/Day	Date of Issue to six months

(A) Specific Conditions:

1. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
2. That, the occupier shall construct wind breaking wall of 10 ft. height & shall make internal roads pucca and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
3. That, the occupier shall cover to crusher screen and conveyors with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
4. That, the occupier shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under foolproof cover (s) and shall install dust catchers over uncovered spaces of processing and transfers.
5. That, the occupier shall obtain raw material from valid source.
6. That, the occupier shall maintain register for receipt of raw material, production and dispatch and submit return to the Board.
7. That, the occupier shall harvest rain water and recharge it to the ground or by scientific method as approved by Central Ground Water Board and State Ground Water Directorate.
8. That, the occupier shall construct boundary wall along the periphery of minimum 10' height.
9. That, the occupier shall submit the ambient air quality monitoring report and noise level monitoring report before and after commissioning of the plant.
10. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

- 4. **That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
- 5. **That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.**
- 6. **This order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
- 7. **The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.**

This is issued with the approval of the competent authority



RAJIVA
KUMAR
SINHA

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RAJIVA KUMAR
SINHA
Date: 2021.06.29
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(Rajiva Kumar Sinha)
Section Head, Dumka

Memo No. : JSPCB/HO/RNC/CTE-
10203708/2021/179

Dated : 2021-06-29

Copy to : Shri John Hansda, Prop., M/s N J P Stone Works (Stone Crusher), At- Siulidanga, Place: Hiranpur, P.O.: Hiranpur, District: Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur / Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

RAJIVA
KUMAR SINHA
(Rajiva Kumar Sinha)
Section Head, Dumka

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Date: 2021.06.29 22:14:57
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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-19802289/2024/1588

Dated : 2024-10-08

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-09-09 of M/S MD NOORUJJAMAN SHEKH, Occupier Name :MD NOORUJJAMAN SHEKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent-to-Establish (CTE) granted in expansion issued vide Board's Ref No.: JSPCB/HO/RNC/CTE-13910629/2022/417 Dated 27.09.2022 at Khata No. – 26 & 52; Khesra No.: 108, 140/P, 139/P, 138 & 137, Mauza - Mansinghpur, Area- 02 Bigha 19 Katha 06 Dhur, Investment Rs. 153.5 Lakhs for the production capacity of Stone Chips-9,000 CFT/Day, Stone Dust-1,000 CFT/Day.

(b) The content of Consent-to-Establish (CTE) granted before expansion issued vide Board's Ref No.: JSPCB/HO/RNC/CTE-2026497/2018/315 Dated: 26.03.2018 at Khata No. – 26 & 52; Khesra No.: 108, 140/P, 139/P, 138 & 137, Mauza - Mansinghpur, Area- 02 Bigha 19 Katha 06 Dhur, Investment Rs. 19.20 Lacs for the production capacity of Stone Chips -1000 Cft/Day and Stone Dust – 100 Cft/Day.

(c) The content of last granted Consent-to-Operate (CTO) granted vide Board's Ref No. JSPCB/HO/RNC/CTO-14767435/2023/1629 Dated : 2023-09-28 for the production capacity of Stone Chips-9,000 CFT/Day, Stone Dust-1,000 CFT/Day valid till 30.09.2024;

(d) The content of Two land agreement [Total Area-02 Bigha 19 Katha 06 Dhur]:-
(i)Notarized Land Rent deed cum Agreement dated 11.04.2023 executed by & b/w Smt Charki Turi, Sri Karmachari Turi and Md Noorujjaman Shekh for J.B. No. – 52; Daag Nos. – 140(P), 139(P), 138 & 137 in Mauza - Mansinghpur over an area of 01 Bigha 15 Katha 06 Dhur valid for 4 years.
(ii) Notarized Land Rent deed cum Agreement dated 28.08.2023 executed by & b/w Sri John Tudu, Sri Chunda Tudu, Sri Girish Tudu and Md Noorujjaman Shekh for J.B. No. – 26; Daag Nos. – 108 in Mauza - Mansinghpur over an area of 01 Bigha 04 Katha 00 Dhur valid for 4 years.

(e) The content of Inspection Report Ref. No. 1712 dated 30.08.2024 of R.O. Dumka;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -MANSINGHPUR , P S -MANSINGHPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good housekeeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.
12. That, the occupier shall submit compliance of this CTO conditions every year along with the recent analysis reports before 120 days of the expiry date of this CTO successively.

13. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
14. That, the occupier shall maintain the concentration of dust up to 10 meters from the crusher within 600 g/Nm³.
15. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.
16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
17. That, the occupier shall comply the Board's office order no. B-41, dated 11.07.2023 and shall shift the crusher unit within 5 kilometer radius from the mines which supplies the raw material to the crusher by 31st May 2025.
18. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.
19. That, the occupier shall maintain USEPA certified PM 10 Analyzer within three months with onsite display and shall provide connectivity to JSPCB server otherwise Environmental Compensation will be levied or CTO may be revoked.
20. That, the CTO supersede the CTO granted previously vide Ref No. JSPCB/HO/RNC/CTO-14767435/2023/1629 Dated : 2023-09-28, valid upto 30.09.2024.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm ³

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

(9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.

(10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.

5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.

6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.

7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

Amit Kumar

Digitally signed by Amit Kumar
Date: 2024.10.08 17:58:35
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This is issued with the approval of the Competent authority

[Amit Kumar]

Section Head, Dumka

Memo No. : JSPCB/HO/RNC/CTO-
19802289/2024/1588

Dated : 2024-10-08

Copy to: M/s Noorujjaman Shekh, At-Mansinghpur, P.O.-Deopur, Distt.- Pakur/ Director of Industry, Government of Jharkhand, Ranchi/Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Amit Kumar

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[Amit Kumar]

Section Head, Dumka



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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

RefNo.: JSPCB/HO/RNC/CTE-13910629/2022/417

Dated : 2022-09-27

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 13910629 / dated : 01/08/2022 of M/S MD NOORUJJAMAN SHEKH, MD NOORIJJAMAN SHEKH for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. **Documents Relied Upon:**

(a) The content of Checklist Ref. No. 1294 dated 20/08/2022 of the Site Selection Committee;

(b) The content of Consent-to-Establish (CTE) granted before expansion issued vide Board's Ref No.: JSPCB/HO/RNC/CTE-2026497/2018/315 Dated: 26.03.2018 at Khata No. - 26 & 52; Khesra No.: 108, 140/P, 139/P, 138 & 137, Mauza - Mansinghpur, Area- 02 Bigha 19 Katha 06 Dhur, Investment Rs. 19.20 Lacs for the production capacity of Stone Chips -1000 Cft/Day and Stone Dust - 100 Cft/Day.

(c) The content of last granted Consent-to-Operate (CTO) issued before expansion vide Board's Ref No. JSPCB/HO/RNC/CTO-9351239/2021/437 Dated: 15.03.2021 for the production capacity of Stone Chips- 1000 Cft/Day and Stone Dust - 100 Cft/Day valid till 31/03/2023;

(d) The content of Two land agreement (i) Notarized Land Rent deed cum Agreement dated 23/01/2021 executed by & b/w Smt Charki Turi, Sri Karmachari Turi and Md Noorujjaman Shekh for J.B. No. - 52; Daag Nos. - 140(P), 139(P), 138 & 137 in Mauza - Mansinghpur over an area of 01 Bigha 15 Katha 06 Dhur valid for 4 years.

(ii) Notarized Land Rent deed cum Agreement dated 23/01/2021 executed by & b/w Sri John Tudu, Sri Chunda Tudu, Sri Girish Tudu and Md Noorujjaman Shekh for J.B. No. - 26; Daag Nos. - 108 in Mauza - Mansinghpur over an area of 01 Bigha 04 Katha 00 Dhur valid for 4 years.

(e) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter no. 1945 dated 04/11/2021 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located / available within 10 km distance from project location and the applied site for the proposed project is located outside the notified ESZ Boundary of the Udhwa Lake Bird Sanctuary.

(f) The content of Distance certificate issued by the DFO, Pakur Forest Division vide letter no. - 1881 dated 07/12/2017 certifying that the proposed site falls outside notified forest boundary and distance of battery point from notified forest land is 1150 m.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- MANSINGHPUR, P S -MANSINGHPUR, District-PAKUR as follows:

Project	Site-Area	Investment (Rs)/ Year	Product & Capacity	Period of CTE
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	Plot Nos.	Area	203		
In Expansion	Khata No. - 26 & 52; Khesra No.: 108, 140/P, 139/P, 138 & 137	02 Bigha 19 Katha 06 Dhur	153.5 Lakhs	Stone Chips-9,000 CFT/Day, Stone Dust-1,000 CFT/Day	One year from the date of issue

(A) **Specific Conditions:**

1. That, the occupier shall do regular cleaning & wetting of the ground within the premises;
2. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
3. That, the occupier shall install dust containment cum suppression system of the equipment.
4. That, the occupier shall construct metalled internal roads within the premises;
5. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.
6. That, the grant of this Consent to Establish shall be subject to regulations/ conditions of the Eco sensitive Zone, notified or to be notified in future under EP Act, for any Protected Area (National Park, Wildlife Sanctuary, etc.).
7. That, the application for CTO will be entertained only after full compliance of conditions pertaining to arrangements for control/ mitigation of air pollution such as boundary wall, wind breaking wall, water sprinklers, pucca roads, peripheral plantation and maintenance of tree species for creating green screen, etc.
8. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
9. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
10. That, the occupier shall cover screen, crusher and conveyor with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.

That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of raw material, product and dust should be less than the height of boundary wall in any case.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Rajiva
Kumar
Sinha

Digitally signed [Rajiva Kumar Sinha]
by Rajiva Kumar Sinha
Section Head, Dumka

Date: 2022.09.27

20:19:15 +05'30' Dated : 2022-09-27

Memo No. : JSPCB/HO/RNC/CTE-
13910629/2022/417

Copy to : Md. Noorujjaman Shekh, Prop., M/s Noorujjaman Shekh, At-Mansinghpur, P.O.-Deopur, Distt.-Pakur/ Director of Industry, Government of Jharkhand, Ranchi/Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Rajiva

Kumar Sinha

[Rajiva Kumar Sinha]

Section Head, Dumka

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Kumar Sinha

Date: 2022.09.27

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-16054268/2023/1033

Dated : 2023-06-12

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2023-04-21 of PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS, Occupier Name :AHIDUR RAHMAN for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent to Establish (CTE) granted vide Ref. No. JSPCB/HO/RNC/CTE-13066968/2022/241 dated 05.06.2022 at J.B. No.: 71, 20 in Mouza: Mansinghpur and J.B. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Khesra No.: 54(P), 72/1542, 73, 594, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625, Area-6.55 Acres (2.65 Ha.) Investment Rs. 455.60 Lakhs for the production Capacity of Stone Boulder 1,30,734 TPA, Stone Chips 1,17,660.6 TPA (392.202 TPD) and Stone Dust 13,073.4 TPA (43.578 TPD) of this office.

(b) The content of Environmental Clearance issued by SEIAA, Jharkhand vide Letter No. EC/SEIAA/2021-22/2414/2021/136 Ranchi/ dated 23/09/2021 for the project "Pratappur & Mansinghpur Stone Mine of M/s Four Star Stone Works at Village: Pratappur & Mansinghpur, Thana: Hiranpur, Dist.: Pakur, Jharkhand (2.65 Ha)."

(c) The content of Consent to Operate (CTO) granted vide Ref. No. JSPCB/HO/RNC/CTO-13466634/2022/969 dated 11.07.2022 for the production capacity of Stone Boulder 1,30,734 TPA, Stone Chips 1,17,660.6 TPA (392.202 TPD) and Stone Dust 13,073.4 TPA (43.578 TPD) valid upto 30.06.2023

(d) The content of Registered Land (Mine) Lease deed dated 09/04/2022 valid up to 08/04/2032 for J.B. No.: 71, 20 in Mouza: Mansinghpur and J.B. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Khesra No.: 54(P), 72/1542, 73, 594, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625 over an area of 6.55 Acres (2.65 Ha.) in favour of M/s Four star Stone Works, Prop: - Ahidur Rahman.

(e) The content of Mine Plan Approval Letter issued by the District Mining officer, Pakur vide Memo No. 1505/M dated 27/08/2021 and Copy of Approved Mining Plan & Progressive Mine Closure Plan and plates (maps) of the Approved mining Plan.

(f) The content of Inspection Report Ref. No. 1247 dated 27.05.2023 of Regional Office, Dumka;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -PRATAPPUR AND MANSINGHPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

Before Expansion	J.B. No.: 71, 20 in Mouza: Mansinghpur and J.B. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Khesra No.: 54(P), 72/1542, 73, 594, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625	6.55 Acres (2.65 Ha.)	455.60 Lakhs	Stone Boulder 1,30,734 TPA, Stone Chips 1,17,660.6 TPA (392.202 TPD) and Stone Dust 13,073.4 TPA (43.578 TPD)	30/06/2025
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(A) **Specific Conditions:**

1. That, the occupier shall install dry fog mist type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
2. That, the occupier shall implement and maintain appropriate system of Rain water harvesting as per Central Ground Water Board guideline.
3. That, the occupier shall not do mining activity after 30.06.2025
4. That, the occupier shall submit Ambient air quality and Noise level monitoring reports within the consent period.
5. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
6. That, the occupier shall obtain raw material only from his own mines.
7. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
8. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
9. That, the occupier shall carry out mining activity at a minimum distance of 100 meter from any river/nallah etc.
10. That, the occupier shall cover screen and crusher with steel sheet or such other materials, cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exits side) by wind breaking wall of suitable height.
11. That, the occupier shall reclaim mines out area regularly and do tree plantation in at least 33% of the space preferably along the periphery and in vacant space.

12. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.

13. That, the occupier shall not do crushing activities beyond 30.06.2025 until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.

14. That, the occupier shall submit online applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 30.06.2025, with requisite fee and documents showing compliance of all of the above Conditions.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	209 Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Rajiva
Kumar Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by
Rajiva Kumar Sinha
Date: 2023.06.12
17:39:23+05'39'

Dated : 2023-06-12

Memo No. : JSPCB/HO/RNC/CTO-
16054268/2023/1033

Copy to: Sri Ahidur Rahman, Prop., Pratappur & Mansinghpur Stone Mine of M/S Four Star Stone Works, At. Pratappur And Mansinghpur, Place + P.O.: Hiranpur, District: Pakur/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Officecum Laboratory, Dumka for information & necessary action.

Rajiva Kumar
Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

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Kumar Sinha
Date: 2023.06.12 12:39:58
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JHARKHAND STATE POLLUTION CONTROL BOARD

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TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
 Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-13066968/2022/241

Dated : 2022-06-05

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 13066968 / dated : 26/05/2022 of PRATAPPUR & MANSINGHPUR STONE MINE OF M/S FOUR STAR STONE WORKS, AHIDUR RAHMAN for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. **Documents Relied Upon:**

- (a) The content of Checklist Ref. No. 615 dated 06/05/2022 of the Site Selection Committee;
- (b) The content of Environmental Clearance issued by SEIAA, Jharkhand vide Letter No. - EC/SEIAA/2021-22/2414/2021/136 Ranchi/ dated 23/09/2021 for the project "Pratappur & Mansinghpur Stone Mine of M/s Four Star Stone Works at Village: Pratappur & Mansinghpur, Thana: Hiranpur, Dist.: Pakur, Jharkhand (2.65 Ha)."
- (c) The content of Registered Land (Mine) Lease deed dated 09/04/2022 valid up to 08/04/2032 for J.B. No.: 71, 20 in Mouza: Mansinghpur and J.B. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Khesra No.: 54(P), 72/1542, 73, 594, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625 over an area of 6.55 Acres (2.65 Ha.) in favour of M/s Four star Stone Works, Prop: - Ahidur Rahman.
- (d) The content of Mine Plan Approval Letter issued by the District Mining officer, Pakur vide Memo No. 1505/M dated 27/08/2021 and Copy of Approved Mining Plan & Progressive Mine Closure Plan and plates (maps) of the Approved mining Plan.
- (e) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No. 1659 dated 27/10/2016 certifying that the applied site is not a forest land, and the distance of mine lease area from the notified forest land is more than 250m.
- (f) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter no. 1486 dated 30/07/2019 certifying that there is no any National Park, Wildlife Sanctuary and notified Bio-Diversity Area located within 10 km distance from the battery point, the proposed project is not situated in any ESZ. Distance of battery point from the notified Udhwa Lake Bird Sanctuary is 30,200m.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- PRATAPPUR AND MANSINGHPUR, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			



Before Expansion	J.B. No.: 71, 20 in Mouza: Mansinghpur and J.B. No.: 8, 7, 6, 9, 4 in Mouza: Pratappur at Khesra No.: 54(P), 72/1542, 73, 594, 595, 596, 597, 616, 617, 618, 619, 620, 621, 622, 623 & 625	6.55 Acres (2.65 Ha.)	455.60 ²¹³ Lakhs	Stone Boulder 1,30,734 TPA, Stone Chips 1,17,660.6 TPA (392.202 TPD) and Stone Dust 13,073.4 TPA (43.578 TPD)	One year from the date of issue
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(A) **Specific Conditions:**

1. That, the proponent shall implement plan of rainwater harvesting with establishment of the project.
2. That, the proponent shall make arrangement for reclamation of the mined out area and on that place tree plantation shall be done as per the guideline of Department of Forest & Environment., Govt. of Jharkhand.
3. That, the proponent shall not alter the flow path or course of any river or stream or water body without prior permission from the competent authority.
4. That, the proponent shall keep all the overburden within the lease hold area and shall keep in such a way that no materials should get washed away during the monsoon beyond the lease hold area.
5. That, the proponent shall not at all use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
6. That, the proponent shall supply raw material to only those crusher units or road making projects which have a valid consent to operate of the Board and keep record thereof.
7. That, the occupier shall comply all the conditions of Environmental Clearance and submit the report to the Board.
8. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
9. That, the proponent shall maintain register for production and dispatch and submit return to the Board.
10. That, the proponent shall cover screen and crusher with steel or such other material to cover the free fall of stone chips and dust with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
11. That, the proponent shall carry out transportation of stone boulders or over burden in fully covered

12. That, the proponent shall construct wind breaking wall of 10 ft. height for crusher unit.
13. That, the proponent shall do mining operations at least 100 meters away from the bank of any river or stream or water body.
14. That, the occupier shall install online certified PM 10 analyser with onside display and will provide connectivity to JSPCB server.
15. That, the occupier shall submit Ambient noise level monitoring report before commissioning of the mine to the Board.
16. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Rajiva
Kumar Sinha

Digitally signed by [Rajiva Kumar Sinha]
Rajiva Kumar Sinha Section Head, Dumka
Date: 2022.06.05
18:20:37 +05'30'

Dated : 2022-06-05

Memo No. : JSPCB/HO/RNC/CTE-
13066968/2022/241

Copy to : Sri Ahidur Rahman, Prop., Pratappur & Mansinghpur Stone Mine of M/S Four Star Stone Works, At. Pratappur And Mansinghpur, Place + P.O.: Hiranpur, District: Pakur/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office-cum-Laboratory, Dumka for information & necessary action.

Rajiva
Kumar Sinha
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Rajiva Kumar Sinha Section Head, Dumka
Date: 2022.06.05
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JHARKHAND STATE POLLUTION CONTROL BOARD



TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-21896580/2025/1135

Dated : 2025-05-19

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-04-23 of M/S NEW FOUR STAR STONE WORKS, Occupier Name :MUSTAK SEKH AND FARUK HUSSAIN for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Consent-to-Establish (CTE) granted vide Ref No JSPCB/HO/RNC/CTE-12624144/2022/157 Dated : 2022-03-28, for the production of Stone Chips 7,200 CFT/Day and Stone Dust – 800 CFT/Day, total investment- Rs - 169 Lakhs, At,, Khata No.- 02,06, Plot No.- 273/P, 274, 275, 282/P;, Area- 1.40 Acres, At Mauza- Sivlidanga, P S - Sivlidanga, District-Pakur of this is office.

(b) The content of CTO was granted issued by the Board vide Ref No- JSPCB/HO/RNC/CTO-18368850/2024/396 Dated: 2024-03-13 production of Stone Chips 7,200 CFT/Day and Stone Dust – 800 CFT/Day valid till 31/05/2025 of this is office.

(c) The content of Two Land Rent Agreement.: - (i) Affidavit for Land rent mutual agreement made on 24.03.2025 and entered in Notary, Pakur dated 24.03.2025, land given by Mangal Kisku to Abdul Gaffar Khan of J.B. No 06 Plot No.-282/P, 275 Area 01 Bigha 08 Katha 04 Dhur Mauza– SIULIDANGA, P S - HIRANPUR, District -PAKUR for 04 years, 11 on rent.

(ii) Affidavit for Land rent mutual agreement made on 24.03.2025 and entered in Notary, Pakur dated 24.03.2025, land given by Sugaya Tudu to Abdul Gaffar Khan of J.B. No 02 Plot No.-273, 274 Area 02 Bigha 16 Katha 05 Dhur Mauza– SIULIDANGA, P S -HIRANPUR, District -PAKUR for 04 years, 11 on rent.

(d) The content of Inspection Report (I/R) vide Ref No.564 on Dated 28.03.2025 of Regional Office, Dumka.

(f) The content of affidavit vide ref no 1415 dated 17.04.2025 stating that the procurement of raw material will be done from mines having valid CTO.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SIULIDANGA , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To



Before Expansion	Khata No.: 02,06; Khesra No.:273/P, 274, 275, 282/P	1.40 Acres (As per CTE)	169 Lakhs	Stone Chips 7,200 CFT/Day and Stone Dust – 800 CFT/Day	31/05/2027
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(A) **Specific Conditions:**

1. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
2. That, the occupier shall construct wind breaking wall of 10 ft. height.
3. That, the occupier shall do regular cleaning & wetting of the ground within the premises.
4. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
5. That, the occupier shall construct metalled internal roads within the premises.
6. That, the occupier shall make sure that the Haul roads are properly maintained to keep control on these secondary emissions. Adequate number of sprinklers should be installed to suppress the dust.
7. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remained in operation during crushing period.
8. That the occupier shall ascertain that conveyor belts be covered / enclosed to avoid fugitive emission, without side-gaps.
9. That, the occupier shall cover screen, crusher with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute of suitable height.
10. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
11. That, the occupier shall submit Ambient Noise level monitoring reports within the consent period.
12. That the occupier shall ensure that a proper green belt is to be developed surrounding the crushers.
13. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee

and documents showing compliance of all of the above conditions.

15. That the unit shall not operate beyond the CTO validity period without obtaining valid CTO from Board.

16. That, the occupier shall construct pucca boundary wall on the rest side within 2 months timeline and shall intimate Board regarding the same.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	219 Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
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(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita
Mishra
[Amrita Mishra]
Divisional Head, Dumka

Digitally signed by
Amrita Mishra
Date: 2025.05.19
13:55:34 +05'30'

Dated : 2025-05-19

Memo No. : JSPCB/HO/RNC/CTO-
21896580/2025/1135

Copy to: Mustak Sekh and Faruk Hussain, Partner, M/s New Four Star Stone Works, At.-
Sivlidanga, P.O. Hiranpur, District: Pakur/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt
of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO,
Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Amrita Mishra [Amrita Mishra]
Divisional Head, Dumka



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-12624144/2022/157

Dated : 2022-03-28

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 12624144 / dated : 14/03/2022 of M/S NEW FOUR STAR STONE WORKS, MUSTAK SEKH AND FARUK HUSSAIN for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

(a) The content of Checklist, Ref No. 304, Regional Officer, Regional Office, Dumka, Dated 09.03.2022.

(b) The content of Distance Certificate issued by DFO, Pakur Forest Division vide Letter No 310 dated 10/02/2022 certifying that the distance of Project Location from RF/PF is 250m.

(c) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter no. 2068 dated 28/11/2021 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from the project location and the applied site for the proposed project is located outside the notified ESZ Boundary of the Udhwa Lake Bird Sanctuary..

(d) The content of two notarized land rent agreement bearing Sl. No. 733 dated 05/07/2021 for JB no. - 2, Plot nos. - 273/P, 274 over an area of 2 B 16 K 05 D, bearing Sl. No. 734 dated 05/07/2021 for JB no. - 6, Plot nos. - 282/P, 275 over an area of 1 B 08 K 04 D respectively in Mauza Siulidanga both valid for 4 years and 11 months.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- SIULIDANGA, P S -SIVLIDANGA, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Khata No.: 02, 06; Khesra No.: 273/P, 274, 275, 282/P;	1.40 Acres	169 Lakhs	Stone Chips 7,200 CFT/Day and Stone Dust - 800 CFT/Day	One year from the date of issue

(A) Specific Conditions:

1. That, the occupier shall do regular cleaning & wetting of the ground within the premises;
2. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
3. That, the occupier shall install dust containment cum suppression system of the equipment.
4. That, the occupier shall construct metalled internal roads within the premises;
5. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.
6. That, the Board will review Consent-to-Establish after finalization of DSR & if required necessary modifications shall be made.
7. That, the grant of this Consent to Establish shall be subject to regulations/ conditions of the Eco sensitive Zone, notified or to be notified in future under EP Act, for any Protected Area (National Park, Wildlife Sanctuary, etc.).
8. That, the application for CTO will be entertained only after full compliance of conditions pertaining to arrangements for control/ mitigation of air pollution such as boundary wall, wind breaking wall, water sprinklers, pucca roads, peripheral plantation and maintenance of tree species for creating green screen, etc.
9. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
10. That, the occupier shall install online certified PM 10 analyser with onsite display and will provide connectivity to JSPCB server.
11. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
12. That, the occupier shall cover screen, crusher and conveyor with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
13. That, the occupier shall construct and maintain boundary wall of minimum ten feet height. The height of raw material, product and dust should be less than the height of boundary wall in any case.

(B) General Conditions :

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(1) That, the occupier shall construct pucca (i) ~~224~~ minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.

(2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.

(3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. **That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**

5. **That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.**

6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.

7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

Rajiva
Kumar Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by
Rajiva Kumar Sinha
Date: 2022.03.28
15:06:26 +05'30'

Dated : 2022-03-28

Memo No. : JSPCB/HO/RNC/CTE-
12624144/2022/157

Copy to : Mustak Sekh and Faruk Hussain, Partner, M/s New Four Star Stone Works, At.-Sivlidanga, P.O.: Hiranpur, District: Pakur/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action

Rajiva
Kumar Sinha
[Rajiva Kumar Sinha]
Section Head, Dumka

Digitally signed by
Rajiva Kumar Sinha
Date: 2022.03.28
15:06:51 +05'30'



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-19783393/2024/1562

Dated : 2024-10-09

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-07-12 of M/S NEW FOUR STAR STONE WORKS, Occupier Name :ABDUL GAFFAR for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of inspection report Ref. No. 1668 dated 23.08.2024 of Regional Officer, Regional Office Cum Laboratory, J.S.P.C. Board, Dumka.

(b) The content of Environmental Clearance issued by SEIAA, Jharkhand vide letter no. - EC/SEIAA/2020-21/2295/2021/156 dated 27/01/2021 for the project "Siulidanga Stone Mines of New Four Star Stone Works at Khata No. 6, plot no. 276 TO 281, 282/P, 287 at Mauza: Siulidanga, PS - Hiranpur, District: Pakur, Jharkhand (1.72 Ha)".

(c) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No 1165 dated 28.09.2019 certifying that the distance of project location from RF/PF is 250 m & the area does not comes under no mining zone.

(d) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter No 2169 dated 10/10/2019 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from project location and the proposed project does not come under prohibited category of ESZ.

(e) The content of Lease deed dated 04.06.2021 for 276 TO 281, 282/P, 287 over an area of 1.72 Ha. valid upto 18.05.2031.

(f) The content of Consent to Establish (CTE) Ref No.: JSPCB/HO/RNC/CTE-10636908/2021/272 Dated : 19.10.2021.

(g) The content of Consent to Operate (CTO) Ref No. JSPCB/RO/DMK/CTO-16814195/2023/178 Dated : 2023-09-21 for production of Stone Boulder- 81,138 TPA, valid upto-30/09/2024.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SIULIDANGA NO 67 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

Before Expansion	Mauza Siulidanga No. - 67, Plot No. 276 TO 281, 282/P, 287,	1.72 Ha. (4.25 Acre)	330.10 Lacs	Stone Boulder - 81,138 TPA	30/09/2026
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(A) **Specific Conditions:**

1. That this consent is being issued on the basis of information/ documents/ certificate submitted by the unit. The consent may be revoked automatically in case of any wrong information/ documents/ certificate found ever after.
2. That, the occupier shall do sprinkling of water regularly on haul roads and dusty areas.
3. That, The Occupier shall maintain good house keeping and contribute Pradhan Mantri Sawachh Bharat Abhiyaan in your mines locality.
4. That, the occupier shall submit Ambient Air Quality Report & Noise Level Monitoring Report within consent period.
5. That, the occupier shall supply Stone Boulder only to those stone crushing units which have valid Consent to operate order from the Board and shall maintain record of it and shall show the record to the Inspecting Officer at the time of inspection.
6. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles.
7. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by tilling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case live soil shall be stored out of mine lease area and report to J.S.P.C. Board.
8. That, the occupier shall maintain the planted trees & continue plantation shall be done.
9. That, the occupier shall comply all the conditions mentioned in Environmental Clearance and submit the compliance report within stipulated time i.e. six monthly report.
10. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.
11. That, the occupier Shall Submit Production figure of the Boulder duly certified by D.M.O, within consent period.
12. That, the occupier shall supply Stone Boulder only to those stone crusher units which establish within 5 KM surrounding & have valid Consent to Operate from Board and shall maintain record of it and show the

record to the Inspecting Officer at the time of inspection.

13. That, the occupier shall comply all the general & specific conditions of Consent to Operate and shall submit compliance report to the Board every year.

14. That, the occupier shall submit application for renewal of consent under section 25/26 of the Water (prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with documents showing compliance of all of the above conditions.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	229 Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	NA

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

Amit Kumar

Digitally signed by Amit Kumar

Date: 2024.10.09 11:29:21

+05'30'

This is issued with the approval of the Competent authority

[Amit Kumar]

Section Head, Dumka

Dated : 2024-10-09

Memo No. : JSPCB/HO/RNC/CTO-
19783393/2024/1562

Copy to: M/S New Four Star Stone Works, Mouza- Siulidanga, PO.- Hiranpur, Dist.- Pakur / Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur / Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information & necessary action.

Amit Kumar

Digitally signed by Amit Kumar

[Amit Kumar]

Date: 2024.10.09 11:29:39

Section Head, Dumka

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-10636908/2021/272

Dated : 2021-10-19

**Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974
and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

1. Reference: Application (s) No.- 10636908 / dated : 04/10/2021 of M/S NEW FOUR STAR STONE WORKS, ABDUL GAFFAR for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. **Documents Relied Upon:**

(a) The content of check list Ref. No. 1047 dated 07.08.2021 of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.

(b) The content of Environmental Clearance issued by SEIAA, Jharkhand vide letter no. - EC/SEIAA/2020-21/2295/2021/156 dated 27/01/2021 for the project "Siulidanga Stone Mines of New Four Star Stone Works at Khata No. 6, plot no. 276 TO 281, 282/P, 287 at Mauza: Siulidanga, PS :- Hiranpur, District: Pakur, Jharkhand (1.72 Ha)".

(c) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No 1165 dated 28.09.2019 certifying that the distance of project location from RF/PF is 250 m & the area does not comes under no mining zone.

(d) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter No 2169 dated 10/10/2019 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from project location and the proposed project does not come under prohibited category of ESZ.

(e) The content of Lease deed dated 04.06.2021 for 276 TO 281, 282/P, 287 over an area of 1.72 Ha. valid upto 18.05.2031.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- SIULIDANGA NO 67, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Mauza: Siulidanga No. - 67, Plot No. 276 TO 281, 282/P, 287,	1.72 Ha. (4.25 Acre)	330.10 Lacs	Stone Boulder of capacity 81,138 TPA	Six month from the date of issue

7. **The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.**

This is issued with the approval of the competent authority

RAJIVA
KUMAR SINHA
(Rajiva Kumar Sinha)
Section Head, Dumka

Digitally signed by
RAJIVA KUMAR SINHA
Date: 2021.10.19
15:44:42 +05'30'

Dated : 2021-10-19

Memo No. : JSPCB/HO/RNC/CTE-
10636908/2021/272

Copy to : Shri Abdul Gaffar, Prop., M/S New Four Star Stone Works, Mouza- Siulidanga, PO.- Hiranpur, Dist.- Pakur / Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur / Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

RAJIVA
KUMAR SINHA
(Rajiva Kumar Sinha)
Section Head, Dumka

Digitally signed by
RAJIVA KUMAR SINHA
Date: 2021.10.19
15:45:11 +05'30'

- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.
4. **That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.**
6. **This order shall be valid subject to compliance of all other legal requirements applicable to the unit.**

(A) **Specific Conditions:**

1. That the occupier shall reclaim the mined out area as per approved mining plan.
2. That the occupier shall keep the OB dump at dump site as per mining plan & construct toe wall around dump site, garland drain with settling pits & maintain properly.
3. That the occupier shall maintain premises neat & clean and wetting of the ground with appropriate technique.
4. That, the occupier shall keep over burden dump(s) at least 100 meter away from river/stream/water body.
5. That the occupier shall keep the live soil in proper way at appropriate place separately.
6. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit report to the Board.
7. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
8. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
9. That, the occupier shall not at all use any sort of explosives for mining activities without obtaining license from the explosive department and submit the copy to the Board.
10. This CTE shall be valid till the date of DSR is prepared and approved by the competent authority and after finalization of DSR if required necessary modification shall be made.
11. That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

(B) **General Conditions :**

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/RO/DMK/CTO-18674731/2024/97

Dated : 2024-04-06

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-03-07 of M/S JAY GURU STONE WORKS, Occupier Name :JIYAUL SHEKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of inspection report Ref no.- 593 dated 04.04.2024 of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C. Board, Dumka.

(b) The content of Environmental Clearance vide Ref. EC letter No.- 151/DEIAA, dated 19.08.2017 issued by DEIAA, Pakur, Jharkhand for Stone Mining for proposed site / Plot No.369, 379, 380, 382, 383/P, 384/P, 387/P, 389/P & 390/P as per EC, Khata No.-02,09, 48, 51, 60 & 68, (Area-07.35 Acres or 02.97 Ha) At+ Mauza- Mansingpur, P.O.- Hiranpur, Distt.- Pakur for capacity of production of stone boulders -499 TPD.

(c) The content of mining lease deed Nos. 2058/2032 for stone mining from 22.09.2017 to 21.09.2027 for same Khata Nos., Plot Nos. and area, as mentioned in EC with Tracing site map of land signed by Proponent, DMO & DC, Pakur.

(d) The content of Pakur Forest Division letter No. 1195 dated 01.08.2016 which shows that the minimum distance of proposed site is more than 250 Mtrs away from Notified forest boundary and there is no any National Park, Sanctuary & Bio-diversity area within 10 KM radius.

(e) The content of Consent to Established (CTE),Ref No. JSPCB/HO/RNC/CTE-1972508/2018/277 dated 22.03.2018

(f) The content of Consent to Operate (CTO), Ref No. JSPCB/RO/DMK/CTO-17441801/2023/223 Dated : 2023-12-27.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -MANSINGHPUR , P S -MANSINGHPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
					Date of issue To



Before Expansion	Khata No.- 02,09, 48, 51, 60 & 68, Plot No.- 369, 379, 380, 382, 383/P, 384/P, 387/P, 389/P & 390/P	07.35 Acres or 02.97 Ha	237 280.90 Lacs	Stone Boulders - 499 TPD	27/04/2026 14
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(A) Specific Conditions:

1. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles;
2. That, the occupier shall do mining activities only if, mining lease has valid time validity.
3. That, the occupier Shall Submit Production figure of the Boulder duly certified by D.M.O, within consent period.
4. That, the occupier shall supply Stone Boulder only to those stone crusher units which have valid Consent to Operate order from Board and shall maintain record of it and show the record to the Inspecting Officer at the time of inspection;
5. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by filling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case soil be stored out of mine lease area and report to J.S.P.C. Board.
6. That, the occupier shall reclaim mines out area regularly and do tree plantation in at least 33% of the space preferably along the periphery and in vacant space.
7. That, the occupier shall not use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
8. That, the occupier shall maintain the compliance status failing which CTO will be revoked or environmental compensation will be levied.
9. That the occupier shall provide information to JSPCB regarding temporary discontinue/ under suspension/closed and accident or other unforeseen act or event of the unit.
10. That, the Board will review Consent-to-Establish after finalization of DSR & if required necessary modifications shall be made.
11. That, the occupier shall not do mining activities beyond 27.04.2026 until the occupier has (have) obtained Consent to Operate from the Jharkhand State Pollution Control Board.
12. That, the occupier shall submit compliance report on Board's online Compliance Module before 120

days prior to expiry date of this CTO or every year.

13. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
14. That, the occupier shall carry out mining activity at a minimum distance of 100 meter away from the bank of any river or stream or water body.
15. That, the occupier shall submit ambient air quality and Noise level monitoring reports every six month to the board.
16. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit compliance report every six months to the Board and shall keep their annual production within the capacity mentioned in Environmental Clearance.
17. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
18. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.
19. That the occupier shall provide information to JSPCB regarding temporary discontinue/ under suspension/closed and accident or other unforeseen act or event of the unit.
20. That, the occupier shall ensure installation of PM 10 analyzer within two months failing which CTO will be revoked and Environmental compensation will be levied from the date of issue of the CTO".

(B) General Conditions :

- (1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
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- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
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- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

**RAJIVA
KUMAR
SINHA**

Digitally signed by
RAJIVA KUMAR SINHA
Date: 2024.04.06
16:07:41 +05'30'
(Rajiva Kumar Sinha)
Regional Officer

Dated : 2024-04-06

Memo No. : JSPCB/RO/DMK/CTO-
18674731/2024/97

Copy to: Jiyaul Shekh, Partner, M/s Jai Guru Stone Works, (Stone Mines), At+ Mauza- Mansingpur,
P.O.- Hiranpur, Distt.- Pakur/District Mining Office, Pakur, / Director of Industries, Ranchi /Member
Secretary, Jharkhand State Pollution Control Board, Ranchi for information & necessary action

**RAJIVA
KUMAR SINHA**
(Rajiva Kumar Sinha)
Regional Officer

Digitally signed by RAJIVA
KUMAR SINHA
Date: 2024.04.06 16:08:09
+05'30'



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-1972508/2018/277

Dated : 2018-03-22

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 1972508 / dated : 07/02/2018 of M/S JAY GURU STONE WORKS, JIYAUL SHEKH for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. **Documents Relied Upon:**
 - (a) The content of check list (inspection report) dated 11.02.2018 of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.
 - (b) The content of Environmental Clearance vide Ref. EC letter No.- 151/DEIAA, dated 19.08.2017 issued by DEIAA, Pakur, Jharkhand for Stone Mining for proposed site / Plot No.369, 379, 380, 382, 383/P, 384/P, 387/P, 389/P & 390/P as per EC, Khata No.-02,09, 48, 51, 60 & 68, (Area-07.35 Acres or 02.97 Ha) At+ Mauza- Mansingpur, P.O.- Hiranpur, Distt.- Pakur for capacity of production of stone boulders -499 TPD.
 - (c) The content of mining lease deed Nos. 2058/2032 for stone mining from 22.09.2017 to 21.09.2027 for same Khata Nos., Plot Nos. and area, as mentioned in EC with Tracing site map of land signed by Proponent, DMO & DC, Pakur
 - (d) The content of Pakur Forest Division letter No. 1195 dated 01.08.2016 which shows that the minimum distance of proposed site is more than 250 Mtrs away from Notified forest boundary and there is no any National Park, Sanctuary & Bio-diversity area within 10 KM radius.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- MANSINGHPUR, P S -MANSINGHPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			

Before Expansion	Mauza- Mansingpur, Khata No.- 02,09, 48, 51, 60 & 68, Plot No.- 369, 379, 380, 382, 383/P, 384/P, 387/P, 389/P & 390/P	07.35 Acres or 02.97 Ha	80.90 Lacs	Stone Boulders - 499 TPD	Date of issue to Six Months
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(A) **General Conditions :**

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

(B) **Specific Conditions:**

- (1) That the occupier shall reclaim the mined out area as per approved mining plan.
 - (2) That the occupier shall keep the OB dump at dump site as per mining plan & construct toe wall around dump site, garland drain with settling pits & maintain properly.
 - (3) That the occupier shall maintain premises neat & clean and wetting of the ground with appropriate technique.
 - (4) That, the occupier shall keep over burden dump(s) at least 100 meter away from river/stream/water body.
 - (5) That the occupier shall keep the live soil in proper way at appropriate place separately.
 - (6) That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit report to the Board.
 - (7) That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
 - (8) That, the occupier shall maintain register for production and dispatch and submit return to the Board.
 - (9) That, the occupier shall not at all use any sort of explosives for mining activities without obtaining license from the explosive department and submit the copy to the Board.
 - (10) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.
4. **That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
 5. **That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.**
 6. **This order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
 7. **The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.**

This is issued with the approval of the competent authority

RAJEEV
LOCHAN
BAKSHI
Digitally signed
by RAJEEV
LOCHAN BAKSHI
Date: 2018.03.22
17:42:55 +05'30'
(R.L. Bakshi)
Member Secretary

Memo No. : JSPCB/HO/RNC/CTE-
1972508/2018/277

Dated : 2018-03-22

Copy to : Jiyaul Shekh, Partner, M/s Jai Guru Stone Works, (Stone Mines), At+ Mauza- Mansingpur,
P.O.- Hiranpur, Distt.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines,
Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government
of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information
& necessary action.

RAJEEV
LOCHAN
BAKSHI
Digitally signed
by RAJEEV
LOCHAN BAKSHI
Date: 2018.03.22
17:43:07 +05'30'
(R.L. Bakshi)
Member Secretary

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

RefNo. JSPCB/HO/RNC/CTO-19268562/2024/1123

Dated : 2024-07-05

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-05-06 of M/S JAI GURU STONE WORKS, Occupier Name :PRADIP TEBRIWAL for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. Documents Relied Upon:
 - (a) The content of Consent to Establish (CTE), Ref No. JSPCB/HO/RNC/CTE-2188079/2018/733, Dated 10.07.2018 at Mauza-Mansingpur No.-103, J.B. No.-09 & 18, Plot No . 29/P & 30/P, Area- 03 Bigha, 07 Katha, 08 Dhur Investment Rs. 245 Lac for the production capacity of Stone Chips - 9000 Cft/Day and Stone Dust – 1000 Cft/Day of this office.
 - (b) The content of Consent to Operate (CTO), Ref No. JSPCB/HO/RNC/CTO-13307472/2022/905 Dated : 2022-06-26 for the production capacity of Stone Chips -9000 Cft/Day and Stone Dust – 1000 Cft/Day valid up to 30.06.2024 of this office.
 - (c) The content of Inspection Report (I/R), Ref No. 942 dated 06.06.2024 of RO Dumka;
 - (d) The content of self declaration to procure Raw material from own Stone Mines, which CTO and Lease is valid upto 27.04.2026 for the production capacity of Stone Boulders - 499 TPD.
 - (e) The content of Notarized Land Rent Agreements dated 24/04/2024 and 09.06.2023 for J.B. No. – 09 & 18, Plot No. – 30(P) & 29(P), Area – 03 Bigha, 07 Katha, 08 Dhur valid for 04 Years and 11 Months.
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -MANSINGHPUR NO. 103 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before Expansion	J.B. No.-09 & 18, Plot No . 29/P & 30/P	03 Bigha, 07 Katha, 08 Dhur	328.80 Lakh	Stone Chips -9000 Cft/Day and Stone Dust – 1000 Cft/Day	27/04/2026

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.
12. That, the occupier shall submit compliance of this CTO conditions every year along with the recent analysis reports before 120 days of the expiry date of this CTO successively.
13. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
14. That, the occupier shall maintain the concentration of dust up to 10 meter from the crusher within 600 g/Nm³.

SN	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

15. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.

16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.

17. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm ³

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

Kamlakant Pathak

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Date: 2024.07.05 18:31:25 +05'30'

This is issued with the approval of the Competent authority

[Kamlakant Pathak]

OSD, Dumka

Dated : 2024-07-05

Memo No. : JSPCB/HO/RNC/CTO-19268562/2024/1123

Copy to: M/s Jay Guru Stone Works (Stone Crusher) At- Mansingpur, Hiranpur, Distt.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

Kamlakant Pathak

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Date: 2024.07.05 18:31:42 +05'30'

[Kamlakant Pathak]

OSD, Dumka

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-2188079/2018/733

Dated : 2018-07-10

**Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974
and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

1. Reference: Application (s) No.- 2188079 / dated : 26/02/2018 of M/S JAYGURU STONE WORKS, PRADIP TEBRIWAL for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

- (a) The content of check list dated 05.05.2018 (inspection report) of Regional Officer, Regional Office-Cum-Laboratory, J.S.P.C.Board, Dumka.
- (b) The content of D.F.O., Pakur letter No.- 753, dated 16.05.2016 which shows that the distance of the proposed site/ Plot No . 29/P & 30/P Area-08 Bigha, 08 Katha, 10 Dhur, Mauza- Mansingpur No.-103, P.O.- Torai, Distt.- Pakur is more than 250 mtrs away from Notified Forest land.
- (c) The content of Self certification /under taking of applicant entered in Notary, Pakur, Sl. No.- 257 dated 05.02.2018 regarding assurance to purchase of 10000 Cft/Day of RM/ Stone Boulders from legally mines which have valid EC & CTO.
- (d) The content of (i) Affidavit for Land rent agreement made on 05.02.2018 and signed by Notary, Pakur, land given by Sri Shakal Soren & others for Plot No . 29/P, J.B. No.-18, Area-06 Katha, 07 Dhu, Mauza- Mansingpur No.-103, P.O.- Torai, Distt.- Pakur for 04 years on rent.
- (ii) Affidavit for Land rent agreement made on 05.02.2018 and signed by Notary, Pakur, land given by Smt. Kanuja Yuri & others for Plot No . 30/P, J.B. No.-09, Area-03 Bigha, 01 Katha, 01Dhu, Mauza- Mansingpur No.-103, P.O.- Torai, Distt.- Pakur for 04 years on rent. Total Area- 03 Bigah, 07 Katha, 08 Dhur.
- (e) In reply of clarification regarding self declaration of revised project is Rs. 02,45,00,000/-

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- MANSINGHPUR NO 103, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			

Before Expansion	Mauza-Mansingpur No.-103, J.B. No.-09 & 18, Plot No . 29/P & 30/P	03 Bigha, 07 Katha, 08 Dhur	253 02,45,00,00 0/- as per revised project	Stone Chips -9000 Cft/Day and Stone Dust - 1000 Cft/Day	Date of issue to Six months
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(B) 1. Th
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(A) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

Specific Conditions:

1. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
2. That, the occupier shall construct wind breaking wall of 10 ft. height & shall make internal roads pucca and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
3. That, the occupier shall cover to crusher screen and conveyors with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
4. That, the occupier shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under foolproof cover (s) and shall install dust catchers over uncovered spaces of processing and transfers.
5. That, the occupier shall obtain raw material from valid source only.
6. That, the occupier shall maintain register for receipt of raw material, production and dispatch and submit return to the Board.
7. That, the occupier shall harvest rain water and recharge it to the ground or by scientific method as approved by Central Ground Water Board and State Ground Water Directorate.
8. That, the occupier shall construct boundary wall along the periphery of minimum 10' height.
9. That, the occupier shall submit the ambient air quality monitoring report and noise level monitoring report before and after commissioning of the plant.
10. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.

4. **That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.**
6. **This order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.**

This is issued with the approval of the competent authority



RAJIVA
KUMAR SINHA
(Rajiva Kumar Sinha)
Section Head, Dumka

Digitally signed by
RAJIVA KUMAR SINHA
Date: 2018.07.10
11:59:00 +05'30'

Memo No. : JSPCB/HO/RNC/CTE-
2188079/2018/733

Dated : 2018-07-10

Copy to : Sri Pradip Tebriwal, Prop., M/s Jay Guru Stone Works (Stone Crusher) At- Hiranpur, P.O.-
Torai, Distt.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government
of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/
D.M.O., Pakur/ Regional Officer, Jharkhand State Pollution Control Board, Dumka for information &
necessary action.

RAJIVA
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(Rajiva Kumar Sinha)
Section Head, Dumka

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RAJIVA KUMAR SINHA
Date: 2018.07.10 11:59:21
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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-2188079/2018/733

Dated : 2018-07-10

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RAJIVA
KUMAR SINHA

Digitally signed by
RAJIVA KUMAR SINHA
Date: 2018.07.10
11:59:00 +05'30'

(Rajiva Kumar Sinha)
Section Head, Dumka

Memo No. : JSPCB/HO/RNC/CTE-
2188079/2018/733

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D.M.O., Pakur/ Regional Officer, Jharkhand State Pollution Control Board, Dumka for information &
necessary action.

RAJIVA
KUMAR SINHA

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RAJIVA KUMAR SINHA
Date: 2018.07.10 11:59:21
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(Rajiva Kumar Sinha)
Section Head, Dumka